SHRI RAVINDRA VARMA : The facility is available in the Railway.

श्री मृत्युंजय प्रसाद : वह हमें बता दीजिये। वह एक ही आदमी को न रहे औरों को भी मिले।

SHRI RAVINDRA VARMA : For a blind Member, this facility is available.

श्री मृत्युंजय प्रसाद : ब्लाइंड मेंबर के अलावा बाकी इस बिल में जो और तरह के लाचार सदस्य हैं, उन्हें भी रेल में यह सुविधा मिलेगी न ? इस विधेयक में जिन्हें हवाई यात्रा में साथ में सहायक को ले जाने की सुविधा है, वह उन्हें रेल में भी मिलेगी ?

SHRI RAVINDRA VARMA : This facility is available for blind and otherwise incapacitated.

SHRI MRITYUNJAY PRASAD : I seek leave of the House to withdraw my amendments.

Amendments Nos. 3 and 4 were by leave withdrawn.

MR. DEPUTY-SPEAKER : The question is :

"That clause 2 stand part of the Bill"

The motion was adopted

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI RAVINDRA VARMA : I beg to move :

"That the Bill be passed.."

MR. DEPUTY-SPEAKER The question is :

"That the Bill be passed"

The motion was adopted.

13.33 hrs.

UNION DUTIES OF EXCISE (DISTRIBUTION) BILL,

ESTATES DUTY (DISTRIBUTION) AMENDMENT BILL AND

ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL

MR. DEPUTY-SPEAKER : Now, we take up the next item, Shri Satish Agarwal.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL) : I beg to move :

SHRI HARI VISHNU KAMATH (Hoshangabad) : I am on a point of order. I am sorry to raise this point of order. We have not had the pleasure of seeing the senior Deputy Minister for several days. In the last week also, the finance Bill was in his name and he could not turn up.

MR. DEPUTY-SPEAKER : He is ill.

SHRI HARI VISHNU KAMATH : This Bill is in his name. Rule 76 is very explicit and unambiguous. It says :

"76. No motion that Bill be taken into consideration or be passed shall be made by any member other than the member in charge of the Bill and no motion.....etc etc.

Provided that if the member in charge of a Bill is unable, for reasons which the Speaker considers adequate, to move the next motion in regard to his Bill at any subsequent stage after introduction, he may authorise another member to move that particular motion with the approval of the Speaker."

Now, the Senior Deputy Prime Minister has been ill But today the position I would like to know is whether he has written to you about this matter.

MR. DEPUTY-SPEAKER : He has written to the Speaker and the Speaker has authorised Mr. Satish Agarwal to move this Bill.

SHRI HARI VISHNU KAMATH : I hope his health is better and he has been improving. We are all anxious to know whether his health is improving.

MR. DEPUTY-SPEAKER : His health is improving, Now, Mr. Satish Agarwal.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL) : I beg to move* :

"That the Bill to provide for the payment out of the consolidated Fund of India of sums equivalent to a part of the net proceeds of certain Union duties of excise to the States to which the law imposing the duty extends and for the distribution of those sums among those States in accordance with the principles recommended by the Finance Commission in

*Moved with the recommendation of the President.

its report dated the 28th day of October, 1978, be taken into consideration."

"That the Bill further to amend the Estate Duty (Distribution) Act, 1962, be taken into consideration."

"That the Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957, be taken into consideration."

As the hon. Members are aware, these three Bills which I have moved today, arise out of the recommendations of the Seventh Finance Commission, whose report along with an action taken memorandum was laid on the table of the House during the last session, as required under Art 281 of the constitution. The Finance Commission is an authority without Parallel in any other federation. The Commission is required to make recommendations to the President under Art 280 in regard to the taxes and duties which are to be shared with the States, or taxes and duties which may be shared with the States and the inter-se distribution among the States as also the grants-in-aid to be paid by the Central Government to the States which are in need of such assistance. Apart from these, the, President can also refer any other matter, to the commission in the interest of sound finance. The recommendations of the Commission are implemented in some cases by an order of the President like the sharing of the net proceeds of taxes on income or payment of grants-in-aid to the States under Art. 275 and by parliamentary legislation in some others. In cases like debt relief to the States the recommendations are implemented through executive orders The three Bills which I have moved for consideration are for distribution of net proceeds of Union excise duties additional excise duties and Estate duty on property other than agricultural land which require parliamentary legislation

Before I deal with each of these three Bills, I would like to say a few words about the recommendations of the Seventh Finance Commission. The Commission has set a record in the total amount of resources to be transferred from Centre to the States. These transfers will provide adequate financial resources for the States to maintain and develop necessary administrative infastructure which is responsive to the increasing demands that a developing economy generates. The Commission has sought to ensure that as may of the less affluent States as possible are left with surplus on revenue account which could be ploughed back for their fresh development. Larger funds have been sought to be transferred to the States by tax devolutions rather than by grants-in-aid, so that the States could, to a greater extent, share the benefits of buoyancy in the tax receipts, as also of the resource raising efforts of the Centre. The Commission has increased the States' share of income tax from 80 to 85 per cent and more than doubled the share of the States in basic excise duties. It has recommended grants totalling Rs. 1,173 crores during 1979-80 to 1983-84 to eight States which despite substantial transfers through tax devolution, are expected to have a gap in the revenue account. The Commission has further recommended a sum of about Rs. 437 crores to 17 out of 22 States, for upgrading standards in certain sectors of their administration. On the top of these, the Commission has also recommended, a debt relief of Rs. 2156 crores to the States during the period 1979-84. It has also made far-reaching recommendations in regard to the financing of the relief expenditure by the States. Including the debt relief to the States, transfers under the Commission's award, as per its estimates, during the period 1979-84 would be of the order of Rs. 23,063 crores, as against the estimated transfer of Rs. 11,578 crores during the period 1974—79 recommended by the Sixth Finance Commission.

It will not be out of place to mention here that with the buoyance in the tax receipts and the share in the additional resources raised during the period 1979-84, the transfers to the States during this period would be substantially higher than Rs. 23,063 crores as mentioned in the Commission's report.

Sir, our Constitution itself recognises the fact that the financial viability of the States would depend to a large extent on the transfer of resources from the Centre to the States and it has, therefore, provided for an in-built mechanism through the institution of Finance Commission, for a periodical review of the resources and the requirements of the Centre and the States and to regulate the flow of the resources from the former to the latter. That the Finance Commissions have been aware of this crucial role, will be evident from the increasing quantum of transfers, recommended by the successive Finance Commissions after a careful and comprehensive examination of the needs and resources available to the States. Despite the impact of such increase in transfers on the Centre's own finances, the Government of India have been accepting the recommendations of each Commission having regard to the special status accorded to it in the Constitution. In the ultimate analysis there can be no conflict of interest between the Centre and the States in matters of sharing of resources

[Shri Satish Agarwal]

since these resources belong not to the Centre or the States, but to the nation as a whole and are to be applied at points where they are needed most.

Coming to the first Bill, the Finance Commission has recommended that (i) 40 per cent of the excise duties on all commodities, other than on electricity, and (ii) the whole of the net collections of duty on electricity, attributable to the States, should be paid to them, during the period 1979-84. The Commission has thus more than doubled the share which the States were getting under the recommendations of the Sixth Finance Commission. The estimated transfer on these accounts alone, during the period 1979-84 would be of the order of Rs. 12,493 crores. This Bill deals with the 40 per cent share of excise duties payable to the States, and a separate Bill will be brought before the House for the payment of the proceeds of excise duty on electricity. In the matter of *inter-se* distribution of the States' share of excise duties, the Commission has stated that their aim is to use the distribution of net proceeds of excise duties to a greater extent for reduction of inter-State imbalances. With this objective, the factors like population, inverse of the *per capita* State domestic product, percentage of poor in each State and the formula of revenue equalisation, have been given equal weightage of 25 per cent in the determination of the percentage share payable to each State. In the Commission's view, such multiple criteria for the distribution of the proceeds of excise duties among the States, instead of any single criterion, would reduce the chances of the formula becoming either unduly favourable to certain States or working harshly against some others.

As for the second Bill, it provides for the distribution of the net proceeds of estate duty on property other than agricultural land. This is one of the taxes and duties which under Article 269, are levied and collected by the Centre, but the proceeds are assignable to the States in accordance with the principles laid down by a law of Parliament. All the earlier Commissions recommended the distribution of a part of the proceeds of the duty attributable to immovable property on the basis of location of the property brought into assessment, and the other part attributable to movable property, on the basis of population. The Seventh Finance Commission has done away with this distinction and has recommended that the net proceeds of the duty, other than the portion attributable to Union territories should be distributed among the States in proportion to the gross value of all property located in each State. In this case, Sir, the net proceeds of the duty other than the portion attributable to Union territories do not form part of the Consolidated Fund of India, and the Bill, therefore, does not involve any payment or expenditure from the Consolidated Fund of India. The net proceeds of Estate Duty to be assigned to the States during the five years 1979–84 would be Rs. 64 crores. The Bill only lays down the principles of the distribution of the duty among the States.

The third Bill seeks to give effect to the recommendations of the Commission for the distribution of the net proceeds of additional duties of excise levied on sugar, tobacco and textile fabrics. As the House is aware, these duties are being levied, with the consent of the State Governments and are in lieu of the sales tax levied by them on these commodities. The scheme provided for the distribution of the entire collections other than the portion of the proceeds attributable to Union territories, among the States, in accordance with the principles recommended by the Finance Commission. The Seventh Finance Commission has indicated the share payable to each State in the net proceeds of additional excise duty in respect of each of three commodities separately. The percentage share of each State in the case of sugar, has been determined by the Commission on the basis of average despatches of sugar to the States during the three years ending 1976-77, and in the cases of tobacco and textiles, the percentage share of each State has been determined on the basis of the *per capita* State domestic product during the years 1970-71 to 1975-76 multiplied by the population of the State as per 1971 census. Transfers to the States on this account during the five years 1979—84 would be about Rs. 1,867 crores.

I have briefly covered the recommendations of the Commission and the provisions of the three Bills which have moved for consideration. I shall try to cover the points that the hon. Members may raise during the debate, later.

MR. DEPUTY-SPEAKER: Motions moved:

> "That the Bill to provide for the payment out of the Consolidated Fund of India of sums equivalent to a part of the net proceeds of certain Union duties of excise to the States to which the law imposing the duty extends and for the distribution of those sums among those States in accordance with the principle recommended by the Finance Commission in its report dated the 28th day of October, 1978, be taken into consideration."

"That the Bill further to amend the Estate Duty (Distribution) Act, 1962, be taken into consideration."

"That the Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957, be taken into consideration."

Now Shri Somnath Chatterjee.

SHRI SOMNATH CHATTERJEE (Jadavpur): These are 3 Bills which have been brought into implement the decisions of the Seventh Finance Commission. That is what the hon. Minister has said. But, although, these three bills are for the implementation of some of what we may call, little more positive aspects of the recommendations of the 7th Finance Commission, we would like to put on record our general disappointment over the recommendations of the Commission, because we find, except a little alteration here and there and recognising the great importance of the question of devolution of resources to the States, the Commission's recommendations have not really made any qualitative change in the situation.

We are happy, coming from West Bengal, that, due to the efforts of the West Bengal Government, there is a proper realisation at least in the different State Governments of the great importance of the devolution of greater economic resources which are, by and large, for the economic development of the country as a whole. In the matter of distribution of resources in the past, not only adhoc standards had been adopted but no proper yardstick had been followed. There had been also, I am sorry to say, a slant in favour of some areas, deprivation of the rights of the different areas of the states in this country as a result of which imbalances have been caused in the economy of this country, which cannot be denied. Despite their tall talk of planned economic development since independence, the rate of economic growth in this country is hereby 1 per cent per year; and this is the poorest record that can be imagined. Even this minimal economic growth has been unequally distributed between different regions, states and classes. There is an ill-balanced distribution of the economic growth in this country. This has been primarily due to the provisions of the Constitution in this country, the pattern of Centre-State relations that have been evolved, which is, according to us, totally unsuited for even a quasi-federal structure of State administration. Also, not only that, our Constitution which has, inbuilt provisions for inadequate Centre-state relations in this country, has been sought to be utilized in a manner which has served the interest of the people who have monopolised power at Delhi. That has also been responsible for the minimum lopsided development that has taken place in this country. I am happy and proud in a sense that there is now a greater realisation among different state Governments—cutting across the party lines—about this. Some State Governments are not able to say as vocally as the State of West Bengal does. Even the Planning Commission had to accept the position because the State Governments could not agree to the allocation of funds for planning purposes; and that is why the matter came before the NDC meeting for a discussion. I think they are sitting tomorrow for the purpose of going into this matter.

Our demand is on fundamental basis. We feel that the Central Government, in a proper federal structure, without the spirit of confrontation, without trying to minimise the importance of any region, should give a very serious consideration to the question of giving adequate financial resources to the State Governments. We feel that, time has not only come but is over due, the Central Government should give a very serious consideration to the question of giving adequate financial resources to the State Governments in this country. Under the constitutional set up, as far as distribution of power is concerned, we find that there are greater powers in the hands of the Centre, but greater responsibilities are in the hands of the States. Mr. Agarwal, you cannot deny this. This is the reality of the situation. The basic things affecting the daily life of the people are—medical treatment, education, land reforms, roads, etc., apart from law and order. I think those aspects are for the people's benefit without which there can be no progress. Setting up of industries and things like that are obligation of the States. How does the State find the wherewithals? Is this a system which has helped India's proper development and balanced development? Time has come for a proper consideration. All sorts of things are said in interested quarters for political purposes, but we want to say that categorically, our demand is not based on political consideration. Our demand is based, which is being appreciated by other states on proper development of the States concerned and unless there is a balanced development of the people in different states who constitute the country, there cannot be progress of the country as a whole. It is so obvious. That does not require elaboration. As had happened in the past, we have seen that almost Finance Commissions in this country have said, well earlier recommendation was too inadequate, it should be in-

[Shri Somnath Chatterjee]

creased. But what has happened? During 1974-75 to 1978-79 transfers to the States on the basis of the award of the Sixth Finance Commission aggregated Rs. 11,168 crores, of all the states, out of the total revenue receipts of the Union Government amounting to Rs. 43,976 crores, which means 25.4. That was the devolution of the financial resources, transfer to the States. On the basis of the Seventh Finance Commission recommendation, the overall devolution of resources during 1979—84 is estimated to be about Rs. 20,974 crores. I believe the hon. Minister mentioned a little different figure—Rs. 23,000 crores. The percentage is 26.1% From 25.4% it has risen to 26.1%.

The hon. Minister has referred to buyoyancy. Where is that buoyancy? We cannot see that. There will be greater realisation of tax. By this process there will be devolution of financial resources. Let us not proceed on the basis of those unattainable or doubtful propositions or doubtful questions of realisation. Therefore, our very serious submission before this hon. House is, our submission before the Committee, before the Planning Commission, before the National Development Council is that this is a matter which has to be given the most serious thought in this country. I will give one or two examples to show how there has been unequal growth in this country. For 1979-83, West Bengal Government has been saying that the size of the West Bengal plan for 1979-83 should be around Rs. 4,500/-. The Planning Commission not only has not accepted this proposal but seems to think that this should be Rs. 2100 crores, i.e. less than 50% of what we have suggested. For 1979-80 the West Bengal Government proposed a plan outlay of Rs. 531 crores but the planning Commission has asked us to bring it down to Rs. 370 crores. Therefore,in the view of the Planning Commission, West Bengal's plan for 1979-80 should be even less than that it was in 1978-79. This is the position not only of West Bengal: I do not wish to single out West Bengal. I have got statistics here. The position is probably worse in the north-eastern States in this country.

So far as the Finance Commission's recommendations are concerned, certainly we welcome the increase in the distribution of the quantum of excise duties from 20 to 40%. Also, there is a little rise in the distribution of the share in income-tax from 80 to 85%. There is also a little change in the method of distribution of Estate Duty and imports of additional excise duties on goods of special importance. But we want to make our position very clear in this context, namely, whatever the Seventh Finance Commission has said, the Union Government really committed breach of the agreement with the States in so far as the implementation of the scheme of additional duties of excise with respect to tobacco, sugar and textiles was concerned. Although the past commitment was to the extent of 10.8% of the total value of clearance, the actual proportion that as made available was 6.8% in 1977-78 against the agreed figure of 10.8%. I know the Finance Commission is a constitutional body set up in terms of the Constitution and its recommendations have the force of a binding nature. Therefore, you are giving effect to some of its recommendations through these Bills. But I would request the Government to take heed of the developments that are taking place. You talk of decentralisation of power and removal of economic distortions I know the Minister has got a particular brief, but I would request the Government to take very serious note of two hings. The manner of Centre-State relations that has been prevailing in this country has not been able to serve the true purpose, namely, the economic development of the people, which means economic development of the States because it must be through the agency of the States. Secondly, decentralisation of power and decentralisation of resources cannot be achieved by mere shibboleths and slogans. We really believe that if there has to be a balanced development of the country and if we want a strong India, it cannot be achieved with weak States. We believe that you have a strong India only with strong States, though it may be sought to be said that we are trying as it were to nibbleat the powers of the Centre. When we see particularly in matters of institutional finance and other resources available to the different states, there has been such a great disparity and imbalance, it 's nothing but adenial of proper rights of the different States. You may be aware of the policy of freight equalisation in this country. In the eastern region since 1950 we have seen there is a policy of freight equalisation in the case of iron ore and steel.

14 hrs.

Now, that was introduced for the so-called purpose of development of industries and proper utilisation of essential raw materials in differennt places in the country. From Eastern India these things are made available to different States and the Government foots the bill to bring about a freight equalisation. But what about cotton? We have said and we are saying it but there is no satisfactory reply. Mr. George was a willing

party to it. This Government is also following that. Can we say that we are entitled to cotton on the bases of freight equalisation? In Eastern India there are hardly any pulses. Edible oil and groundnut are not available. Can't we say that we should have these raw materials in our part of the country at the same rate? This Government is talking of supplying essential commodities through official agencies. We welcome that we support that and we are impressing hard upon the Government to introduce that. But I would like to know: can such a system function properly or equitably unless the price is same throughout the country? Because of geographical location of people, can they be made to suffer more? Because they happen to occupy a particular place in the country territorially or geographically, can they be asked to pay more or undergo more burden of railway freight etc.? Under the recent Railway Budget, the freight etc.? Under the recent Railway Budget the freight depends on the basis of distance. What does it mean? Are we thinking of developing one India or pan India federation where distinction is made amongst people on geographical basis? This cannot achieve even the object of unifying the country which we all support. Therefore, our demand is that these are really inadequate measures. These have become routine. In view of the recommendations of the Finance Commission, you come with the Bill to give it a satutory effect. This cannot meet the real demands of different States in this country. Therefore, there should be a through discussion on the Central-State relation's question.

What about the corporation tax in this country? Subject to correction, there is no provision for greater allocation of corporation tax. What is going to happen with regard to the demand of the Central Government to introduced prohibition? This is not only a charter to introduce prohibition? This is not only a charter to invite illicit distillation but the Centre will meet the revenue loss to the extent of 50 per cent only. Pressure is coming from the Centre to introduce prohibition which, according to us, can never succeed, will never succeed like the ban on cow slaughter in different States in this country. These are matters which we want to discuss in an open manner and discuss in depth.

I was telling you that I have got the figures. What about the discrepency in the distribution of institutional finance? For seven year period from 1969 to 1976 the other day, I mentioned it–per capita bank credit was Rs. 24 for Orissa, Rs.40/- for Assam, Rs. 19/- for Tripura, Rs. 38/- for Bihar, Rs. 146/- for West Bangal but Rs. 346/- for Punjab, Rs. 308 for Maharashtra and Rs. 203 for Tamil Nadu. I want to make it clear that it is not our stand at all, we do not grudge that the other parts of the country would get adequate resources, or that they have got them; we are not grudging them. We want balanced development of every part of this country, of all people of this country, especially when more and more poeple are going below the poverty line. We say that whatever we have in this country, let there be balanced distribution so that the people in every area can develop.

Different State Governments have their own economic policies. With their own policies and programmes they have gone to the electorate in the different States. The electorate has chosen a particular political party, or a particular front, with a given policy and programme. Will the Planning Commission, sitting in Delhi, say which part of the plan and programme of that political party, which has got the sanction of the people of that State, will be implemented or not? Should we not be able to realise what our urgent necessities are and how much money we require to fulfil them? But the position is that we have to go to the Planning Commission for the purpose of their blessings as to whether these programmes should be carried out or not.

I will give you one instance, which is very very important from the point of view of West Bengal. There is a proposal for setting up a power plant of 630 MW in Kolaghat. Representation after representation is being made and the Government of India, which means the Planning Commission because the Government of India has already mortgaged its thinking process, thought process to the Planning Commission– two or three members of the Planning Commission are deciding the fate of the States in this country. They say that we have not been able to make out a case for an additional power plant, for which the money will be provided by the State. This is the amazing attitude.

Shri Aggarwal, with all respect to you, I make this submission for this august House and also for the country as a whole, that this type of attitude of a feeling of being unequally treated will affect a proper growth of this country from every point of view. Therefore, our demand is, although slightly better proposals have been made by the Seventh Finance Commission, which have got to be implemented, let the Government of India not rest on its laurels, because this is not the achievement of the Central Government; a strong case was put forward before the Seventh Finance Commission by the State Governments and so they have made certain changes in their recommendations about allocation. Even here no qualitative change has been made; only a little more resources are available, which we welcome, but, as I said, it is only from 25.4 per cent to 26.1 per cent; nothing substantial

[Shri Somnath Chatterjee]

I would request the Government of India—I am appealing to the Prime Minister particularly—to give a lead to the country. Let them not think that this means a fissiparous tendency. We do not gain anything by making the country weak. We can be proud citizens, proud Indians, we can raise our head high only if we are a strong country at the same time. So, this is not to be viewed from the point of view of our weakening the country. We do not gain by weakening the country. Therefore, I am saying that this is an occasion when the the Government should make it clear to the people that this is a matter in which the Central Government will take a lead in not only starting a dialogue, but in coming to a satisfactory conclusion specially because all the States are now demanding it.

डा० राजाराम सिंह (भागलपुर) : उपाध्यक्ष महोदय, अभी मुझे बहुत खुशी है कि माननीय सोमनाथ बाबू ने भी कुछ रिजर्वेशन के साथ ही सही लेकिन सातवें वित्त आयोग की अनुशंसाओं का समर्थन किया है। यह बात ठीक है कि जब से सातवां फाइनेंस कमीशन बना है और इस बार जो उसकी रिकमन्डेशन्स हुई हैं, उससे यह स्पष्ट हो गया है कि सरकार का विकेन्द्रीयकरण के प्रति कितना अधिक अनुराग है। वह तो हम देखते ही है कि किस प्रकार से राज्यो को अब अधिक धन मिलने वाला है, लेकिन फिर भी जो हमारे सामने स्थिति है उससे यह तो स्पष्ट होता है कि राज्यो को अधिक से अधिक धन मिलना चाहिये।

14.10 hrs.

SHRI DHIRENDRANATH BASU *in the Chair.*

वस्तुत: यह एक संघीय व्यवस्था है और इसमें अधिक से अधिक कार्य राज्यो के द्वारा होते हैं। खास कर राज्य बहुत विपिन्न है, शिक्षा, स्वास्थ्य, सिंचि और व्यवस्था और सारे सामाजिक सवालो का दायित्व और बोझ राज्य सरकारों पर पड़ता है, इसलिए अगर किसी कारण से राज्य सरकारो के लिए अधिक धन की मांग की जाती है तो इसको किसी भी रूप से केन्द्र को कमजोर करने की बात नही माननी चाहिये। अभी जो सैवन्थ फाइनेन्स कमीशन की रिपोर्ट है, उसमे हम देखते है कि बिहार में —

"Provided that if during that financial year there is levied and collected in any State a tax on the sale or purchase of sugar by or under any law of that State, no sums shall be payable to that State under this paragraph in respect of that financial year, unless the Central Government by special order otherwise directs."

उसमें हम देखते है कि आन्ध्र में 5.2 परसण्टेज है, असम में 2.4 और बिहार का 5.9 है। उत्तरप्रदेश जो इतना बड़ा प्रदेश है, इसकी 13.1 है और मध्य प्रदेश की 17.08 परसण्टेज है। टोबको के बारे में भी अलग-अलग परसेंटज दिया गया है। यह तो ठीक है कि इस बात के सारे परसेंटेज में कुछ विलेष जो पिछड़े हुए राज्य थे, जैसे बिहार उत्तर प्रदेश, जिनको पिछले 25 वर्षों में बहुत कम धन की उपलब्धि होती थी, 7वें वित्त आयोग की अनुशंसा के मुताबिक इनको कुछ अधिक राशि मिलेगी। सचमुच में वित्त मंत्री ने 7वें वित्त आयोग की सिफारिशों को स्वीकार किया है, इसके लिये हम उन्हें धन्यवाद देते है। जैसा स्टेटमेंट आफ औबजैक्ट्स में कहा गया है कि पहले तो 20 प्रतिशत हम करते थे, लेकिन फाइनेन्स कमीशन ने जैसे मेमोरैंडम आफ औबजेक्ट्स में ही है कि —

"At present, a sum equivalent to 20 per cent of the annual net proceeds of Union duties on Excise, excluding cesses levied under special Acts and earmarked for special purposes, is paid to the States and distributed among them in the percentages which the Sixth Finance Commission had recommended."

पहले तो 20 परसेंट था, लेकिन 7वें फाइनेंस कमीशन ने अब उसे 40 परसेंट किया है। हम समझते हैं कि इससे ज्यादा उदारता की बात नही हो सकती है। इसलिये 1979-80 से 1983-84 तक की प्लान क्लीयरड है —

"The entire net proceeds of the Union duties on excise on generation of electricity should be paid out of the Consolidated Fund of India to each State in an amount equal to the Collection in or attributable to that State."

तो यह एक अच्छी चीज है कि राज्यों पर बोझ थोड़ा कम बढ़ा है और केन्द्र यह सारा पैसा जिस प्रकार से 30 वर्षों तक यहां राजनीतिक शक्ति का केन्द्रीकरण था, उसी प्रकार से आर्थिक शक्ति का भी केन्द्रीकरण था। सत्ता का जितना विकेन्द्रीयकरण होगा उतना ही केन्द्रीय सत्ता कम होगी। 7वें फाइनेंस कमीशन ने जो अनुशंसा की है और इसको स्वीकार करने के लिये कदम उठाया गया है, वह सचमुच में स्वागत योग्य है। जब स्टेट ड्यूटी की बात शुरू में चल रही थी, तो उस समय फाइनेन्स मिनिस्टर मोरारजी भाई थे। उन्होंने उस समय जितनी कृपणता की थी, अब लगता है कि वह कृपणता दूर हो रही है। उस समय पांचवें

[फिनांस कमीशन की रिपोर्ट के आधार पर इसी प्रकार के बिल को रखते हुए उन्होंने कहा था :

"The Commission has increased the share distributable to Union Territories from 2 per cent to 3 per cent, taking into account the population of Union Territories as constituted following the changes under the Punjab Reorganisation Act."

पश्चिमी बंगाल के मेरे मित्र ने शुरू में राजनैतिक कारण से आटोनोमी की बात उठाई। मैं समझता हूं कि सातवें फिनांस कमीशन की अनुशंसा के अनुसार जब केन्द्र राज्यों को 20 परसेंट के बजाये 40 परसेंट दे रहा है, तो हमारे मित्रों को काफी संतोष हुआ होगा। अब राज्यों के मन में किसी प्रकार का संशय नहीं होना चाहिए कि केन्द्र अधिक से अधिक शक्ति लेना चाहता है। मेरे विचार में अब राज्यों के संशय निर्मूल हो रहे हैं।

जिस तरह आज हम इन तीनों बिल पर एक-साथ चर्चा कर रहे हैं, इसी तरह 1974 में छटे फिनांस कमीशन की रिपोर्ट के आधार पर तीन बिलों पर चर्चा हुई थी। उस समय कहा गया था :—]

"The Bill seeks to give effect to the recommendations of the Sixth Finance Commission in regard to the distribution of the proceeds of the Union duties of excise between the Centre and the States on the one hand and among the different States on the other. The Commission has not suggested any change in regard to sharing the basic Union excise duty and the State share would, therefore, be 20 per cent of the total."

आज यह खुशी की बात है कि यह राशि 20 परसेंट से अधिक हो गई है। सरकार ने सातवें वित्त आयोग की रिकमेंडेशन्स को स्वीकार किया है। मैं इस बारे में एक दो बातें कहना चाहता हूं। केन्द्र के पास जो सम्पत्ति है, जहां हम स्टेट्स में उसका ज्यादा से ज्यादा डेवोल्यूशन करने जा रहे हैं, वहां हमें स्पष्ट कर देना चाहिए कि इतनी इतनी धनराशि अमुक अमुक निश्चित कार्यक्रमों के लिए इयर-मार्कड है। मैं किसी राज्य की ओर संकेत नहीं करना चाहता हूं, लेकिन हम देखते हैं कि केन्द्र की ओर से जो राशि दी जाती है, राज्य उसे स्वेच्छानुसार जहां चाहे खर्च कर देते हैं। इसलिए मेरा नम्र निवेदन है कि जब केन्द्र की ओर से राज्यों को शेयर दिया जाता है, तो राज्यों को उनकी प्राथमिकता की मदों में ही खर्चा करने के लिए संकेत भी देना चाहिए। हम ने देखा है कि राज्य सरकारें—मेरा किसी खास राज्य की ओर संकेत नहीं है—एक योजना या कार्य-क्रम के लिए दिये गये पैसे को किसी दूसरे काम पर खर्च कर देती हैं। अगर इस तरह डाइवर्जन आफ फंड्स होता रहेगा, तो फिर जो प्रायर्टी के कार्यक्रम हैं, वे कभी पूरे नहीं हो सकेंगे। आखिर क्या बात है कि 31 वर्ष हो गये हैं, लेकिन प्राथमिक शिक्षा का कार्यक्रम पूरा नहीं हुआ है। केन्द्र बहुत उदार होकर राज्यों को पैसा दे रहा है, लेकिन अगर उनकी प्राथमिकताओं का निर्धारण न किया गया और उनके लिए इस प्रकार की मर्यादा न बांधी गई कि पैसा एक निश्चित कार्यक्रम के लिए खर्च हो, तो चूंकि राज्यों के पास पैसा होता नहीं उनका ओवरड्राफ्ट होता ही रहता है, तो जैसे तैसे वह खर्च कर देते हैं। इसीलिए सचमुच में इस के सम्बन्ध में भी सरकार को सोचना चाहिये।

एक चीज और मैं कहना चाहूंगा कि यहां पर सम्पूर्ण राष्ट्र की अर्थ-व्यवस्था में एक प्रकार का आर्थिक असंतुलन चल रहा है। लगता ही नहीं है कि समूचा भारतवर्ष एक आर्थिक धरातल पर अवस्थित है। यही कारण है कि केवल एक प्रान्त ही दूसरे प्रान्त से पिछड़ा हुआ नहीं है, जैसे बिहार और उड़ीसा ये तो सचमुच में आर्थिक दृष्टि से अत्यन्त दयनीय अवस्था में है लेकिन ऐसे भी कुछ राज्य हैं जैसे महाराष्ट्र बड़ा प्रगतिशील और समृद्धिशाली प्रान्त है लेकिन महाराष्ट्र के भी कुछ जिले अत्यन्त पिछड़े हुए हैं। यह रीजनल इम्बेलेंस अगर दूर नहीं किया जायगा तो भारतवर्ष में लगेगा कि एक जगह आइवरी टावर्स हैं और दूसरी जगह झोपड़ियां हैं। इसीलिए, हम समझते हैं कि जब राज्यों को केन्द्र सरकार इस प्रकार से पैसे दें तो उस के सम्बन्ध में यह भी विचार करना चाहिये।

यह खुशी की बात है कि केन्द्र सरकार ने कुछ पिछड़े जिलों को भी घोषित किया है और उन जिलों के लिए राज्य सरकारों को यह निर्देश होना चाहिये कि ऐसे जो पिछड़े हुए जिले हैं उन को अधिक से अधिक धन की सहायता दी जाय ताकि यह भी रीजनल इम्बेलेंस है, regional imbalance not in the whole country, but regional imbalance within the State itself—

यह भी दूर हो सके।

मैं ज्यादा समय नहीं लेना चाहता हूं। यह काफी टेकनिकल विषय है। लेकिन मैं इतना कहना चाहूंगा कि जब यूनियन ड्यूटीज खास कर के एक्साइज की और एस्टेट ड्यूटी की बात हो रही है तो एस्टेट ड्यूटी के सम्बन्ध में भी हम लोगों को विचार करना चाहिये, जैसे खास कर के मैं एक छोटा सा उदाहरण देना चाहता हूं। बैकवर्ड रीजन्स के बारे में जैसा मैंने निवेदन किया था कि किस प्रकार से पिछड़े इलाकों की सम्पत्ति और समृद्धि को हम बढ़ा सकते हैं तो सेठी साहब, जो फ़ाइनेन्स मिनिस्टर थे उन्होंने उस सम्बन्ध में कहा था—

"However, out of 20 per cent allocated to backwardness, two-thirds

[डा० रामजी सिंह]

are to be distributed amongst the States, whose per-capita income is below the all-States average, in proportion to the shortfall of the State's per-capita income from the all-States average multiplied by the population of the State."

इस बार तो खैर, इस के सम्बन्ध में कुछ ध्यान रखा गया है और पापुलेशन का भी विचार किया गया है लेकिन मैं तो यह सुझाव दूंगा कि केन्द्र सरकार जब भी अपने आर्थिक स्रोत का कुछ विभाजन और वितरण राज्यों को करती है तो उसके सामने तीन उद्देश्य रहने चाहिये। पहला उद्देश्य तो यह रहना चाहिये कि वहां की जनसंख्या कितनी है। दूसरा उद्देश्य यह होना चाहिये कि उस सम्पूर्ण राज्य का पिछड़ापन दूसरे राज्यों के अनुपात में कितना है : जब मैं आर्थिक पिछड़ेपन की बात करता हूं तो उस में आर्थिक और सामाजिक पिछड़ापन दोनों को लेना चाहिये। अब जैसे मान लीजिए एडल्ट एजुकेशन के फण्ड के वितरण का सवाल है तो उस में कुछ ऐसे राज्य हैं जहां खास कर के शिक्षा का स्तर बहुत नीचे है। अगर हम शिक्षा के लिए राज्यों को मदद दें तो राज्य शिक्षा की दृष्टि से ज्यादा निरक्षर हैं, जो ज्यादा पिछड़े हुए हैं उस राज्य को हमें ज्यादा उस मद में देना चाहिये। लेकिन जो राज्य सौभाग्य से ज्यादा सुशिक्षित हैं जो कि शिक्षा की प्रगति की सीढ़ी पर आगे हैं, जैसे मैं तामिलनाडु को लेता हूं, केरल को लेता हूं, ये बड़े सुशिक्षित और अच्छे राज्य हैं, ऐसा नहीं होना चाहिए कि उसी अनुपात में दे दिया जाए बल्कि आर्थिक सामाजिक पिछड़ेपन के आधार पर राज्यों में केन्द्रीयकोष की वितरण व्यवस्था होनी चाहिए।

तीसरी बात यह है कि खासकर उत्तर प्रदेश और बिहार जैसे जो राज्य हैं वहां पर विधि और व्यवस्था की बड़ी समस्या है। उत्तर प्रदेश में 54 जिले हैं और बिहार में 33 जिले हैं। वहां पर राज्यों का बहुत सारा धन विधि और व्यवस्था पर ही खर्च हो जाता है। ऐसे बड़े राज्यों को जब तक विशेष अनुदान नहीं दिया जाएगा, विधि और व्यवस्था को सुदृढ करने के लिए, तब तक वहां पर विकास के काम नहीं हो सकते हैं। वहां पर विकास के काम सुचारु रूप से तब तक नहीं किए जा सकते जब तक कि विधि और व्यवस्था दुरुस्त नहीं होगी। इसलिए ऐसे राज्य जहां आबादी बहुत है, जहां पर विधि और व्यवस्था की स्थिति अच्छी नहीं है वहां पर केन्द्रीय कोष से विशेष अनुदान देना चाहिए। जैसे वेस्ट बंगाल में कलकत्ते का अनवील्डी क्षेत्र है वहां के लिए भी यदि आप अन्य जिलों के अनुरूप ही सहायता देते हैं तो वह उचित नहीं है। ऐसे क्षेत्रों में ज्यादा खर्च करने की आवश्यकता है।

यदि मेरे इन तीन सुझावों को मानकर केन्द्रीय कोष का वितरण राज्यों को किया जाएगा तो वह न्यायपूर्ण होगा, उसमें एकोनामिक और सोशल जस्टिस की बात होगी। बड़ी खुशी की बात है कि 31 सालों में पहली बार फेडरल स्ट्रक्चर का सही रूप हमारे सामने उपस्थित हुआ है। अभी तक सारी राजनीतिक और आर्थिक सत्ता एक जगह रखने के कारण इंदिराशाही का जन्म हुआ था। यह खुशी की बात है कि वित्त आयोग की अनुशंसा को सरकार ने स्वीकार किया है। राज्य मंत्री जी महोदय ने जो तीन विधेयक प्रस्तुत किए हैं, उनका मैं हृदय से समर्थन करता हूं।

SHRI ANNASAHEB GOTKHINDE (Sangli) : Mr. Chairman, Sir, while supporting these Bills, I have to ask some queries and seek some information from the hon Minister.

I would begin with the Bill dealing with the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1979. In the Statement of Objects and Reasons, it is stated :'

"The net proceeds of the additional duties of excise, levied under the Additional Duties of Excise (Goods of Special Importance) Act, 1957, on sugar, tobacco, cotton fabrics, woollen fabrics and man-made fabrics, in replacement of the States' sales taxes on these commodities, are distributed in accordance with the provisions of that Act."

Now, that particular percentage is being changed and it is stated :

"The Seventh Finance Commission has determined the shares attributable to Union territories and each of the States on the basis of :

(a) in the case of sugar, average despatches of sugar to the Union territories and to each State during the three years ending 1976-77 ;"

Here, I have to raise three queries. The Report of the Seventh Finance Commission is dated 28th October, 1978. My first query is, why the average despatches of sugar during the three years ending 1977-78 instead of 1976-77 are not being taken into consideration while determining the shares attributable to Union territories and each of the States mentioned in the Schedule.

The Bill is called the Additional Duties of Excise (Goods of Special Impotrance) Amendment Bill. My next query is whether the words 'special importance' can justifiably be used so far as the product or commodity of sugar is concerned—whether the Government still think that sugar is to be treated as a commodity of special impotrance.

The sugar industry is at present passing through a grave crisis. Therefore my suggestion is that, out of the excise collections, Government should pay back to the sugar industry, the necessary amount by way of rebate. This rebate should be made conditional on its being passed to the cane growers. As I have already said, the sugar industry is passing through a crisis and instead of putting the entire burden on the sugar industry, Government as well as the consumers should be called upon to share the said burden.

My third query, so far as this particular Bill is concerned, is in regard to a doubt which I will place before the Minister and which he may please clarify. So far as clauses 1 and 2 are concerned, both of them mention the name of the State of Sikkim in the table but in clause 3 Sikkim does not a find a place in the table: what is the reason therefor ?

I will make some suggestions regarding the Union Duties of Excise (Distribution) Bill, 1979. The observation is made in the Statement of Objects and Reasons that at present a sum equivalent to 20% of the annual net proceeds of the Union duties of excise is distributed among the States according to a particular scheme, but that the Seventh Finance Commission has recommended that forty per cent of the net proceeds of the Union duties of excise, other than on generation of electricity etc. should be distributed at particular percentage. Now, clause 6 of the Bill says that the original Act, the Union Duties of Excise (Distribution) Act, 1962 will, from 1st April, 1979 the date from which this Bill will come into operation—stand repealed. I have gone through the provisions of the 1962 Act and I give some figures for comparison to the hon. Minister. Even though the preentage has been increased from 20% to 40% as per the recommendations of the Seventh Finance Commission, please compare the three figures of the three States. The share attributable to the State of Bihar under the 1962 Act was 11·47% and as per the present provision it would be 13·025%. Secondly the share attributable to Maharashtra as per the 1962 Act was 8·58% and as per the present Bill it would be 6·633%. Thirdly, in the case of Uttar Pradesh, as per the provisions of the 1962 Act, the share was 17·03% and as per the present Bill it would be 18·293%. I would like a clarification from the hon. Minister as to why, in spite of the fact that the share of the net proceeds has increased from 20% to 40%, while a few States, namely Bihar and Uttar Pradesh which I have mentioned—I have no grudge against them and I welcome the fact that their share has seen increased—get more, why the share of Maharashtra has decreased. I would like this clarification from the Minister and, with these words, I support the Bill.

SHRI C. N. VISVANATHAN (Tiruppattur) : Mr. Chairman, Sir, on behalf of my Party, the All India Anna DMK, I support these Bills which have been moved by the Minister of State in the Ministry of Finance, Shri Satish Agarwal. But at the same time, I have to raise some matters which are very important so far as Tamil Nadu is concerned.

While introducing the Bill, the hon. Minister referred to the report of the Seventh Finance Commission and said that, he was introducing the Bill in accordance with the principles recommended by the Finance Commission in its Report. I would say here that the Report of the Seventh Finance Commission is not at all favouring Tamil Nadu and Gujarat regarding financial allocation on account of introduction of prohibition. Mr. Somnath Chatterjee spoke about prohibition. The new States which are going to introduce prohibition will be given by the Government of India, according to the Seventh Finance Commission's Report, 50 per cent of the loss of revenue on this account. But Tamil Nadu and Gujarat, which had already introduced prohibition, are not eligible even for 30 to 40 per cent of their revenue losses. This point has been discussed in the NDC meetings by the Tamil Nadu Chief Minister and the Gujarat Chief Minister.

The funds being given on account of this Bill, 40 per cent of the excise duty, to the States are not at all adequate or sufficient, especially to States like Tamil Nadu which, last year, had faced two cyclones and also floods in the coastal areas. We had lost thousanda of lives and crores of rupees. Thousands of lives were lost in Andhra Pradesh also. Of course, we welcome this Bill because some amount will be given to the States. But you must give more funds to the States which have faced or which are facing all these troubles. A more 40 per cent of the excise duty may not be sufficient for the States to meet all their economic problems. The problems of the States are increasing day by day. If you go to the agricultural field, you will find that the State has to face the problem of power generation and power shortages. If you come to thermal power generation, you will find that the States are faced with the problem of coal shortage. In almost every field which is in their sphere, the States have to face enormous problems and shortage of funds.

[Shri C. N. Visvanathan]

Of course, this measure may be a milestone or the first introduction of its kind—sharing Central income with States. But the process should not stop here, with these three Bills. I would like the Government to introduce another Bill in respect of 'electricity' also. In this the Bill, Union Duties of Excise (Distribution) Bill, 1979, it is said :

> "In this Act, the expression 'distributable Union duties of excise' means forty per cent of the net proceeds of Union duties of excise, other than on electricity, levied and collected under the Central Excises and Salt Act..."

I would request the hon. Minister to bring another Bill, immediately or in the next Session, in respect of sharing of duties on account of 'electricity generation' also.

My hon. friend has quoted the percentages of various States. Some States, because of their high population, are getting more, and some others who are not having high population are not getting more, they are getting less. The Government of India is giving publicity and propaganda about family planning. In Tamil Nadu we have introduced family planning. We lost two Lok Sabha seats on account of introduction of family planning. If you go by population, that means you are indirectly asking the States not to introduce family planning because with increase in population, they get a higher share. So, automatically, the States like U.P., Madhya Pradesh and Bihar which have never cared for the population explosion and which are never implementing the family planning programme will get more of their share whereas the birthrate which has fallen by nearly 15 to 20% in Tamil Nadu will not get more of their share.

In my view this kind of introduction of the Bills by the Finance Minister will indirectly make the State Governments not to care for the family planning. Not only that. They will not also care for the economic growth of this country. Only such States will get more funds in the distribution of revenue by way of duties under these Bills. The Agriculture Minister had given a promise on the floor of the House to do something with regard to procurement price of paddy due to which the farmers are facing a financial crisis. The procurement price of wheat is Rs. 115 or 118 per quintal whereas it is not so in the case of paddy. I would only draw the attention of the hon. Finance Minister and Agriculture Mnister to see that Tamil Nadu is given the necessary subsidies for the procurement of paddy. The States like Uttar Pradesh and Tamil Nadu are facing a financial crisis and troubles in regard to procurement of paddy. The sugarcane growers in Tamil Nadu are given Rs. 110 or 115 per tonne for sugarcane whereas in U.P. and Maharashtra they are paid Rs. 135 to 140 per tonne of sugarcane. The State government of course gives subsidy to the growers of sugarcane which are not sufficient to meet the financial difficulty faced by the farmers. They are not having enough funds to raise their next crop. So, I want that more funds should be allotted to the State of Tamil Nadu. The States should be given their share from the electricity generation. I hope the Minister will consider this thing.

The introduction of these Bills shows that it is with a view to increasing the allotment of funds to the States. We are discussing so many things here. The National Development Council meeting is going to take place in a couple of months or so. The Minister should give increased allotment so far as these States are concerned so that they can run the Governments smoothly and they may be rid of the financial crisis which is being faced by them presently

Sir, I welcome these Bill and I congratulate the Minister of State for Finance I would request him to see that when the next N.D.C.'s meeting is convened, all the Chief Ministers of various States might be consulted and he may agree in a magnanimous way, to give a fair share to these States. Seventh Finance Commission Report is now with you. I would like to draw the attention of the Minister to one other thing. In Tamil Nadu since it has already introduced prohibition, the subsidy to that Government should be raised from 30 to 40 if not 50%. The Prime Minister said that those States which have never introduced prohibition will get much more than Tamil Nadu and Gujarat Governments which have already introduced prohibition. They will get 40% as subsidy to meet the financial loss. My suggestion is that those States which have introduced prohibition should get 50% subsidy to meet the financial loss on account of prohibition loss. I hope the Finance Minister will accept my amendment that Tamil Nadu and Gujarat States will get more by way of subsidy on account of financial losses due to prohibition.

श्री हुकम देव नारायण यादव (मधुबनी) : सभापति जी, यह अभी जो विधेयक है उसका मैं समर्थन करता हू। लेकिन मैं यह प्रश्न उठाना चाहता हू कि जो केन्द्रीय सरकार के द्वारा आय का वितरण किया जाता है इस वितरण का आधार अब तक यही रहा है कि केन्द्रीय सरकार पैसे की मालिक है और राज्यो को बांटती है, चाहे फाइनेन्स कमीशन हो या प्लानिंग कमीशन हो, जो भी आधार तय कर। जो आधार तय किया जाता है उसके अनुसार दो इकाइया होती है, केन्द्र और राज्य, तो 40 प्रतिशत राज्यो को और 60 प्रतिशत केन्द्र के हाथ मे जायेगा। तो राज्य जिसके हाथ मे सारी व्यवस्था है उसको 40 प्रतिशत पर निर्भर रहना पडता है और केन्द्र के हाथ मे 60 प्रतिशत रहा। और इसकी जब तुलना करते है तो राज्यो मे जहा ज्यादा काम होता है उनको 40 प्रतिशत ही मिलता है। और केन्द्र के काम को जब देखते है, हम लोग जब अपने गावो मे बिहार आदि प्रान्तो मे जाते है तो पाते है कि गावो में लोगो के पीने का पानी का इन्तजाम नही है। और केन्द्र शासित दिल्ली में चौराहे-चौराहे पर पानी का फव्वारा लगा हुआ है, जिसका पानी बह कर जमना मे बेकार चला जाता है। जहा पानी बिल्कुल अय्याशी पर खर्च किया जाये, वहा तो ज्यादा पैसा खर्च होगा और जहा इन्सान को पीने के लिये पानी नही मिल रहा है, वहा कम पैसा दिया जाता है। इसलिए राज्य सरकारो को ज्यादा पैसा मिलना चाहिये जिससे वह खेती और सिचाई का प्रबन्ध कर सके और दूसरे काम कर सके।

जो पैसे का बटवारा हो वह सही मायने मे सत्ता के विकेन्द्रीकरण के हिसाब से हो। सविधान मे जो स्टेट लिस्ट है, कौन्करेंट लिस्ट है और यूनियन लिस्ट है उसको तोड कर सविधान मे 3 लिस्ट बनाई जाये, सघ सूची, राज्य सूची, त्रिवेणी सूची और गाव सूची। गांव सरकार के हाथ मे कुछ अधिकार दे दिये जायें कि वह कार्य गाव सरकार ही व्यवस्था करेगी जिला सरकार को यह अधिकार दे दिया जाये कि इतने मुद्दे तक जिला सरकार ही टैक्स वसूल करेगी और खर्च करेगी। इसी तरह राज्य सरकार के बारे मे किया जाना चाहिये। इनकी आय के साधन का बंटवारा सविधान मे कर दिया जाना चाहिये कि किन-किन मुद्दो पर गाव सरकार, जिला सरकार, राज्य सरकार और केन्द्र सरकार के अधिकार रहेगे। जब आप इसे सविधान में कर देगे तो आय स्वत ही सब जगह जायेगी। जब तक आय केन्द्रीय सरकार के हाथ में है और वहां से फिर उसका बटवारा हो यह वैसे ही है, जैसे सम्पूर्ण देश के हृदय जैसी केन्द्रीय सरकार है। हृदय मे रक्त का संचालन होता है और सारे शरीर मे रक्त जाता है, लेकिन अगर हृदय की गति कमजोर पड जाती है, अगर केन्द्र कमजोर हो जाये और केन्द्र में ऐसी स्थिति आ जाये तो उससे राज्यो की हालत कमजोर हो जायेगी और उससे हिन्दुस्तान की आजादी भी नही बच सकती है। इसलिये अगर देश को बचाना है, तो गावों को मजबूत करना होगा और हिन्दुस्तान के गांवों को मजबूत करने के लिए भी आय का सबसे ज्यादा स्रोत है वह गांव में जाना चाहिये।

यह कह दिया जाता है कि वित्त आयोग ने और योजना आयोग ने यह आधार बनाया है, लेकिन मैं कहना चाहता हू कि जनसंख्या के साथ साथ राज्य का पिछडापन और उसके साथ साथ राज्य की प्रति व्यक्ति औसत आय को भी देखना चाहिये। केन्द्रीय सरकार कहती है कि राज्य मराकर जितना देगी उतना ही हम भी देगे। यह ऐसे ही हुआ कि 100 आदमियो को एक लाइन में खडा कर दिया उसमें एक भिखमगा भी है और एक बिरला भी है और उनसे कहा जाये कि जितनी पूजी लगाओगे, उसी के बराबर-पूंजी उसको विकास के लिये देगे। तो भिखमगा तो चवन्नी या चार आना लेकर आयेगा तो चवन्नी ही मिल जायेगी और जो ज्यादा लायेगा उसको ज्यादा मिल जायेगा। इस तरह से इस विषमता को तो आप स्वय पैदा कर रहे है, जब कि आधार यह होना चाहिए कि शक्ति के मुताबिक अर्जन करो और आवश्यकता के मुताबिक लो। गाधी जी ने कहा था कि जिस राज्य को सबसे ज्यादा कमजोर समझो, जहा सबसे कम विकास हुआ हो, जहा कि आर्थिक हालत खराब हो वहा के लोगो को ज्यादा धन मिलना चाहिये।

उत्तर प्रदेश और बिहार में चले जाइये, उत्तर-प्रदेश और महाराष्ट्र की तुलना कीजिए तो देखिए उत्तर-प्रदेश क्यो पीछे रहा। कारण यह भी है कि उत्तर प्रदेश अभागा जिन्दगी भर प्रधान मत्री देता रहा और जिधर के प्रधान मत्री नही थे उधर तो विकास होता रहा और जिधर के प्रधान मत्री थे वह वैसे ही पडा रहा। अगर दूसरे प्रदेश का प्रधान मत्री हो जाये तो हम लोगो को भी पैसा मिल जाता और हम अपना खुद विकास कर सकते थे। आज उत्तर भारत का विकास नही हुआ है। आज उत्तर प्रदेश और बिहार के इलाको को देखे तो इसका कारण यह भी है कि जनसख्या का आधार मानकर जो पैसा मिलना चाहिये वह उनको नही मिलता रहा है। यह उनके पिछडेपन और औसत आय को मान कर नही हुआ है। सबसे दुर्भाग्य यह है कि जो सम्पदा कर का बटवारा करे, बिहार मे इतनी हमारी खनिज सम्पदा है, लेकिन वहा के जो भूतपूर्व खान मत्री श्री पूर्ण चन्द थे वह भारत सरकार से लगातार लड़ते रहे और उन्होंने कहा कि जितने हमारे मुख्यालय है, हमारी सरकार बराबर उद्योग धन्धो पर जो कर लगाये हुए है, किसी का मुख्यालय कलकत्ता मे है किसी का बम्बई, अहमदाबाद या दिल्ली में है। उत्पादन हो बिहार मे और मुख्यालय बम्बई में। इस तरह से इन पिछडे प्रदेशो उत्तर प्रदेश और बिहार का लाखो करोड़ो रुपया का टैक्स हर साल वहां से मारा जाता है। जितना हमारा टैक्स का रुपया आता है अगर वह नही देना है तो मत दो लेकिन हमारे जितने हेडक्वार्टर है अगर वह बिहार म हो तो जो 2 हजार करोड के लगभग रुपया टैक्स का वहा का मारा जा रहा है वही टैक्स का रुपया वापिस उत्तर प्रदेश और बिहार को चला जायेगा। इससे हम विकास कर सकेंगे।

लेकिन यह बटवारा अपने हाथ में समेटकर रखा गया है, इसका कारण समझ मे नही आ रहा है केन्द्रीय सरकार वसूल करने के लिए अपने कर्मचारियों को रखती है और केन्द्रीय सरकार के कर्मचारी जब

[श्री हुकम देव नारायण यादव]

राज्य में रहते हैं तो इन केन्द्रीय सरकार के कर्मचारियों के कारण राज्य सरकार का प्रशासन भी थोड़ा बिगड़ता है ।

केन्द्र सरकार अपने कर्मचारियों को अधिक वेतन और भत्ते देती है । अगर केन्द्र सरकार का कर्मचारी सिटी एलाउंस पाता है, तो राज्य सरकार का कर्मचारी क्यों न पाये ? अगर केन्द्र सरकार का कर्मचारी पटना में है, तो पटना सिटी हो गया, लेकिन अगर राज्य सरकार का कर्मचारी पटना में है, तो क्या उसके लिए पटना गांव हो जायेगा ? —उसके लिए भी पटना सिटी है और उसका भी वही खर्चा है । केन्द्र सरकार के कर्मचारी राज्यों में टैक्स की वसूली करते हैं और उन पर केन्द्र सरकार का नियंत्रण है । जो कर्मचारी यहां से एक, दो या तीन हजार मील की दूरी पर टैक्स और कस्टम की वसूली का काम कर रहे है, उन पर राज्य सरकार का नियंत्रण होना चाहिए । कुछ मुद्दे निश्चित कर दिये जायें, जिन पर राज्य सरकार का पूरा नियंत्रण रहे और वह सारा पैसा राज्य सरकार अपने माध्यम से खर्च करे । यह व्यवस्था करने पर राज्यों का विकास ज्यादा हो सकता है ।

राज्यों में धनराशि का सही मानों में बटवारा करने के लिए सरकार की कुछ दिशा और कुछ दृष्टिकोण बनना चाहिए । एक दृष्टिकोण माननीय सदस्य, डा० रामजी सिंह ने रखा है और दूसरा सी० पी० आई० (एम०) के माननीय सदस्य ने रखा है । एक और राज्यो की पूर्ण स्वायत्तता का दृष्टिकोण है और दूसरी तरफ यह दृष्टिकोण है कि उन्हे स्वायत्तता नही देनी चाहिए । हमें कोई बीच का रास्ता, मध्यम मार्ग अपनाना पड़ेगा । जब हमारे यहां संघीय शासन प्रणाली है, तो राज्यों को इतने साधन अवश्य दिये जाने चाहिये कि वे अपना विकास कर सकें ।

मान लीजिए कि रेलवे कर्मचारी हड़ताल कर देते हैं और उसके कारण राज्य सरकारो को शांति और व्यवस्था बनाये रखने के लिए अतिरिक्त खर्च करना पड़ेगा । तो क्या केन्द्र राज्यों को वह पैसा देगा ? मैं तो यहां तक कहूंगा कि केन्द्र के जिम्मे केवल प्रतिरक्षा, रेलवे और डाक, ये तीन विषय होने चाहिए और बाकी सभी विषयों के सम्बन्ध में राज्यों को पूर्ण अधिकार देना चाहिए और राज्यों को मजबूत करना चाहिए । संविधान में संशोधन कर के इन विषयों की सूची तैयार करनी चाहिए ।

जहां तक बिहार का सम्बन्ध है, बिहार में इतने मिनरल्ज पैदा होते हैं, मगर सारे टैक्स केन्द्र सरकार ले जाती है, और हम गरीब के गरीब बने हुए हैं । जैसा कि माननीय सदस्य, डा० रामजी सिंह ने, कहा है, केवल राज्य और राज्य में क्षेत्रीय विषमता नहीं है, बल्कि राज्य के अन्दर भी क्षेत्रीय विषमता है । आज बिहार में छोटा नागपुर और सन्थाल परगना के आदिवासी तीर-कमान ले कर मांग कर रहे हैं कि उनका एक अलग राज्य बना दिया जाये । मैं यह नहीं कहता कि उन की मांग गलत है, क्योंकि भारत माता की इस विद्रोही संतान का हमेशा से शोषण होता रहा है, उस पर जुल्म होता रहा है । उन के क्षेत्र में लोहा, तांबा, अभ्रक और जस्ता आदि बहुत बड़ी मात्रा में पाये जाते हैं, वहां पर जमशेदपुर और बोकारो के स्टील सिटीज हैं, जहां बड़े बड़े कारखाने लगे हुए हैं, लेकिन आदिवासी के तन पर कपड़ा नही है, उस के पेट में अन्न नही है और झोंपड़ी में रहने वाली उन की औरतें जाड़े के महीनों में भी रात के वक्त नंगी सोती हैं ।

अगर हिन्दुस्तान में क्षेत्रीय विषमता रहेगी, तो उस के खिलाफ विद्रोह होगा, और उसका कारण केन्द्र सरकार बन सकती है । इसलिए अगर भारत सरकार देश के विभिन्न भागो में विद्रोह का टालना चाहती है, तो क्षेत्रीय विषमता को दूर करना होगा । और क्षेत्रीय विषमता को दूर करने के लिये जो क्षेत्र सब से ज्यादा पिछड़े हुए है जहा के लोग आर्थिक, सामाजिक और राजनैतिक दृष्टि से पिछड़े और दबे हुए है, उन को उठाने के लिये विशेष प्रबन्ध करना पड़ेगा । और उसके लिये सरकार को हिम्मत के साथ संविधान मे संशोधन करके चौखभा राज स्थापित करना होगा । गांधी जी ने आर्थिक और राजनैतिक सत्ता के विकेन्द्रीकरण की बात कही थी । डा० लोहिया ने चौखभा राज का विचार रखा था—गाव सरकार जिला सरकार, प्रांत सरकार और केन्द्र सरकार । कुछ मामलो मे इन चारो सरकारो की पूर्ण स्वायत्तता रहनी चाहिये । यह प्रान्तीय सरकार ही नही, गाव की जो पचायत बने उस को भी संविधान के अन्दर कुछ अधिकार दे दिया जाय कि इन मामलो मे पंचायतें स्वतंत्र होंगी, कुछ मामलो मे जिला सरकार स्वतंत्र होगी, कुछ मामलो मे प्रान्तीय सरकार बिलकुल स्वतंत्र होगी और कुछ मामले केन्द्र के हाथ में रहेंगे । केन्द्र को मजबूत रखें लेकिन केन्द्र मजबूत तब होगा जब सारा देश मजबूत होगा । सारा देश कमजोर रहेगा तो केवल केन्द्र को मजबूत रखने मे काम नही चलेगा । बहुत लोग दिल्ली मे मुहब्बत करते रहे है । लेकिन दिल्ली ऐसी रानी है जिस रानी को सजाने का काम अब तक बहुतों ने किया पर इस रानी ने किसी से मुहब्बत नही की है । इतिहास इस बात का साक्षी है । चाहे वह पिछले जमाने में कोई राजा आए हों, चाहे कांग्रेसी सरकार रही हो, या कोई जनता सरकार रहे, दिल्ली की रानी से सब ने मुहब्बत की, इस दिल्ली को सजाने पर सब ने पैसा खर्च किया लेकिन इस दिल्ली ने किसी राजा से मुहब्बत नहीं की । दुनिया की कोई ऐसी राजधानी नहीं होगी जिस ने अपने प्रेमी को इस तरह से लात से ठुकराया होगा जिस तरह से दिल्ली ने ठुकराया है । इसलिए मैं अपनी सरकार से कहना चाहता हूं कि इस को भी वह जरा देखें । आप राज्यों को केवल 40 प्रतिशत देंगे लेकिन जब कभी हमारे गांवों के लोग आते है, वे दिल्ली की बनावट और सजावट को देखते हैं तो क्या सोचते हैं ? चण्डीगढ़ जो केन्द्रशासित शहर बनाए हुए हैं उस को ले लीजिए और दिल्ली को ले लीजिए, दोनों के ऊपर जो बैंक से पैसे आते हैं, बैंक से जमा पूंजी और खर्चे की पूंजी इन को मिला कर देख लें,

तो साफ नतीजा निकलेगा कि सरकार स्वयं क्षेत्रीय विषमता खड़ी कर रही है और इस क्षेत्रीय विषमता के गर्भ से ही देश के अन्दर कहीं कहीं विस्फोट हो रहा है, चाहे वह मिजोरम का विस्फोट हो, चाहे वह नागालैंड का विस्फोट हो चाहे वह संथाल परगना और छोटा नागपुर का विस्फोट हो, इस की जो अग्नि निकल रही है यह क्षेत्रीय विषमता और पैसे के कारण है। तो केन्द्रीय सरकार को इस पर मजबूती से सोचना चाहिए। राज्यों को जो अधिक स्वायत्तता और अधिक अधिकार मिलने की बात की जाती है वह भी मिलना चाहिए। वित्त आयोग में बिहार के भूतपूर्व मुख्य मंत्री कर्पूरी ठाकुर ने सारे तथ्य उस आयोग के सामने रखे थे और बताया था कि राज्यों को जो पैसा दिया जाता है, या धन का बटवारा होता है, राष्ट्रीय संसाधनों के बटवारे का आधार क्या होना चाहिए ? जब तक आप आधार नहीं तय करेंगे तब तक कभी कहेंगे कि पंजाब ले ले 8 परसेंट और बिहार से ले 11 परसेंट, कभी कहेंगे कि बिहार से ले ले 9 परसेंट और पंजाब से ले 13 परसेंट, यह राज्यों के बीच में इस तरह से झगड़ा लगाने का काम होता है और केन्द्र की यह चालाकी रहती है कि राज्यों के बीच में कभी दो परसेंट यहां बढ़ा दें, कभी दो परसेंट वहां बढ़ा दे और कभी दो परसेंट कहीं बढ़ा दें, और इस बढ़ाने के साथ साथ राज्यों की सहानुभूति, राजनैतिक सहानुभूति भी केन्द्र प्राप्त करने का काम करता रहा है अपने आर्थिक संसाधनों के बटवारे के माध्यम से। इसलिए इस को संविधान में निश्चित कर दिया जाय। गांव सरकार, जिला सरकार, प्रान्त सरकार और केन्द्र सरकार के लिए बिल्कुल तय कर दिया जाय संविधान में कि इस तरह से बटवारा होगा। फिर न कहीं कोई क्षेत्रीय असंतुलन रहेगा न कहीं कोई झंझट खड़ा होगा। तो इन सारे मुद्दों को यह सामने रखें।

इस दिशा में थोड़ा सा इन्होंने प्रयास किया है। आगे कुछ कदम बढ़े हैं। जहां दूसरे लोग हिस्सा-मारी करते रहे हैं वहां यह थोड़ा आगे बढ़ कर कहते हैं अच्छा इतने दिन तक इतना खाते रहे, अब केन्द्र थोड़ा कम खाएगा, थोड़ा तुम ज्यादा ले लो, दाल भात पहले सूखे खाते थे, अब जनता सरकार में थोड़ी सब्जी और चटनी भी ले लो। लेकिन यह बंटवारा कभी नहीं किया है, केन्द्र में रसगुल्ला जलता रहेगा और हम को कहेंगे कि दाल भात और चटनी ही तुम को देते रहेंगे तो यह थोड़ी देर के लिए स्वादिष्ट हमें भले ही लगे लेकिन दीर्घकालीन नीति के मुताबिक वह ज्यादा संतोष का कारण नहीं होगा। इसलिए दीर्घकालीन नीति ठीक हो, राष्ट्र मजबूत हो, राष्ट्रीय शक्ति मजबूत हो, इन सारी बातों पर हम और आप गंभीरता से विचार कर के तब इन संसाधनों का बंटवारा करेंगे तब देश मजबूत होगा। इन्हीं शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं।

श्री श्रीकृष्ण सिंह (मुंगेर) : सभापति महोदय, पहले तो मैं इन तीनों विधेयकों का हृदय से समर्थन करता हूं इसलिये कि पहली मर्तबा इन के द्वारा राज्यों को कुछ विशेष हिस्सा दिया गया है केन्द्र की सिचित निधि से और ऐसा बिल यहां लाया गया है। यह मंत्री महोदय ने एक शुरुआत की है और हम आशा करते हैं इसी तरह से राज्यों को अपने पैर पर खड़ा करने की दिशा में धीरे धीरे और बिल वह लायेंगे। इसी आशा के साथ हम इन का समर्थन करते हैं।

15 hrs.

इस सिलसिले में अपना सुझाव देते हुए मैं एक बात कहना चाहूंगा कि यह गलतफहमी हमेशा होती रही है कि हम चाहते हैं कि विकेन्द्रीकरण हो, विकेन्द्रीकरण का अर्थ हमेशा लगाया जाता है केन्द्र बनाम राज्य। अगर आप बड़े सीमित अर्थ में केन्द्र और राज्यों के संबंध में विकेन्द्रीयकरण का मुद्दा रखेंगे तो कुछ लोग कहेंगे कि केन्द्र कमजोर हो जायेगा तो देश खत्म हो जायगा और कुछ लोग कहेंगे कि राज्यों को मजबूत किए बिना केन्द्र कैसे मजबूत होगा। तो यह बहस चलती ही रहेगी। इसलिए विकेन्द्रीयकरण को आपके पूरे पर्सपक्टिव में लेना होगा। आपको संविधान में पूरी तरह से यह बात रखनी होगी कि नीचे के स्तर पर तो यह पांच लाख गांवों का देश है इसलिए उनको भी किसी माने में आटोनामी मिलनी चाहिए। यदि गांव पीने के पानी की समस्या हल नहीं कर सकते है, छोटी मोटी सड़कों के सवाल को हल नहीं कर सकते हैं या खेती से जुड़े हुए जो संबंधित उद्योग हैं उनको भी स्थापित करने की आटोनामी न हो तो फिर ग्राम स्वराज क्या है और गांधी जी की कल्पना क्या है? आटोनामी केवल सेन्टर और स्टेट्स के बीच का ही सवाल नहीं है, ग्राम स्वराज की दिशा में भी बढ़ने के लिए भी संविधान में कुछ प्रावधान करने चाहिए जिनसे गांवों को भी आटोनामी मिलें। जो गांव है वह भी अपने कुछ बुनियादी सवाल हल कर सकें। मेरे पूर्व वक्ता ने ठीक ही कहा है, इसी प्रकार से जिलों को भी अधिकार मिलने चाहिए। सेन्टर की स्थिति हृदय की तरह से है। इसलिए यह भी सही है कि हम अगर अपने हाथ पांव मजबूत करले और हृदय कमजोर रहे तो शरीर नहीं बचेगा। इसलिए जहां हम अपने हाथ, पांव और प्रत्येक अंग को मजबूत बनाना चाहते हैं, गांव, जिला प्रांत सभी को मजबूत करना चाहते हैं तो साथ ही केन्द्र जो कि हृदय है वह भी ठंडा न हो—इस बात की भी कोशिश करनी चाहिए। साथ ही उसको इतना गरम भी नहीं होना चाहिए। हृदय को इतना मजबूत होना चाहिए कि वह सभी तरह के घात प्रतिघात सह सके। केन्द्र की यही स्थिति है।

वित्त आयोग ने पैसा देकर जो शुरुआत की है वह एक अच्छा कदम है। पहली बार ऐसा हुआ है और इसके लिए मैं सरकार को धन्यवाद देता हूं : लेकिन क्या देश की समस्याओं को हल करने के लिए यही आधार होने चाहिए—जनसंख्या का आधार, गरीबी का आधार, पिछड़ेपन का आधार ? यह जो आधार है, क्राइटोरिया है वह बड़े सीमित हैं। मैं समझता हूं कुछ समस्याओं को लेकर आधार बनाने चाहिए। जैसे इस देश में पेय जल, पीने के पानी की समस्या कहां पर है। फिर चाहे वह हिमाचल प्रदेश हो, भूटान हो, पश्चिम बंगाल हो, बिहार और उत्तर प्रदेश का इलाका हो या तामिलनाडू का इलाका हो, वहां पर केन्द्र को फौरन पैसा पम्प करना चाहिए और ज्यादा समय में नहीं, दो तीन साल में हो इस समस्या का समाधान करना चाहिए। पेय जल के साथ ही जैसे निरक्षरता का सवाल है। इस देश के बहुत सारे ऐसे भाग हैं जहां पर बहुत

[श्री श्रीकृष्ण सिन्हा]

लोग निरक्षर है । सरकार ने प्रौढ़ शिक्षा का बहुत अच्छा कार्यक्रम शुरू किया है। तो बहुत से ऐसे इलाके है जहा पर साक्षरता नाममात्र है । ता इसके लिए भी क्राइटीरिया होना चाहिए कि प्रौढ़ शिक्षा पर हम कहा पर कितना पैसा खर्च करेंगे । इस तरह से जहा तक पिछडेपन का सवाल है, हम पिछडा हुआ किसका मानेंगे ? क्षेत्रीय विषमता से पीने के पानी का सवाल है , शिक्षा का सवाल है, बेरोजगारी का सवाल है। कुछ इलाको में नए कल कारखाने बन गए है लेकिन हजारो एकड़ जमीन ले ली गई। वहा से पुराने आदिवासी हटकर झोपड़ियो मे बस गए है। आपने उनकी जीविका ले ली, अभी तक उनको क्लास फोर का काम भी नही दिया गया है । वहा पर बडे-बडे कारखाने तो लगे लेकिन पुराने आदिवासी और पिछडे लोग जो वहा पर पहले बसे हुए थे उनको अभी तक कम्पेनसेशन तक नही मिला । बिहार मे बोकारो, राची, हटिया में आजतक कम्पेन्सेशन का रुपया नही मिला है हालाकि 15-20 साल बीत चुके हैं । तो यह सवाल उठेगा ही ? यह ठीक ही कहा गया है कि अगर कोई हडताल हो जाए या कोई विधि व्यवस्था का सवाल पैदा हो जाए तो राज्य मे कहा इतनी ताकत है कि वह उसको हल कर सके । इसलिए विधि व्यवस्था के मसले को हल करने के लिए केन्द्र का कुछ क्राइटीरियन होना चाहिए । पेय-जल का सवाल, बेरोजगारी का सवाल, एपेडेमिक फैलने का सवाल, नैचुरल कैलेमिटिज का सवाल,प्रौढ़ शिक्षा का सवाल, लोगो के पिछडेपन को दूर कर के आगे बढाने का सवाल, ये सब ऐसे मुद्दे हैं, जिन पर एक क्राइटीरियन निश्चित करना चाहिए ।

आप देखिये कि बोडेड लेबर का सवाल है । यह देश के किस हिस्से मे है, इसको आईडेटीफाई करने की बात है। बहुत सारी स्टेटस जो है, वे यह कहती है कि हमारे यहा बोडेड लेबर का मसला नही है । इसको जानने के लिए डिस्ट्रिक्ट मजिस्ट्रेट को कहा जाए कि किस जिले मे बोर्डेड लेबर है, बी० डी० ओ० से इसको मालूम करने के लिए कहा जाए । जब मालूम करते है तो पता चलता है कि बोडेड लेबर चार फैमीलीज में है वैसे कह यह दिया जाता है कि बोडेड लेबर नही है । इसलिए एक एक ब्लाक को , एक-एक जिले में इसका पता लगाया जाए । कहा तो यह जाता है कि 30 परसेंट बोडेड लेबर हैं लेकिन देश मे कितनी बोडेड लेबर है, यह अभी तक तय नही हो पाया और जब वह तय हो जाए, तो इसका क्राइटीरियन एक ही होना चाहिए फिर चाहे वह महाराष्ट्र में हो, बिहार में हो, बगाल मे हो या गुजरात में हो या तामिलनाडु में हो । जहां भी बोडेड लेबर है, उसको खत्म करने के लिए वार फूटिंग पर पैसा केन्द्र को पम्प करना चाहिए । 40 पर सेंट देने से ही काम नहीं चलेगा । उसके लिए जितना पैसा चाहिए, वह पम्प करना चाहिए ।

अब मैं एक बहुत बड़ी बात पर आता हूं । हमारे विमान में जो इस देश का नक्शा है, हम नही चाहते कि इस देश की आकृति बिगड़े और हमारी राष्ट्रीयता में कोई कमी आवे, लेकिन आज कुछ अनाड़ी लोगों के हाथो ऐसा हो रहा है । कोई कल कारखाना खुल रहा है या पब्लिक अन्डरटेकिंग में जो मैनेजमेंट का काम है, उसमे या लेबर से डीलिंग के सवाल पर, जनता के साथ डील करने के सवाल पर कुछ लोगो की मनोवृति इतनी पिछडी हुई है, वकियानूसी है और इतनी रीएक्शनरी है कि वे उसको ठीक तरह से डील नही कर पाते है और इससे लोगो के मनो मे एक फर्क पैदा होता है एक भय, एक खाई पैदा होती है और लोगो के मन मे प्रातीयता , रीजनलइज्म की भावना पैदा होती है । हम यह देखते है कि मामूली-मामूली जगहो पर जब नियुक्ति का सवाल आता है, कोई टाइपिस्ट की जगह खाली हुई या चपरासी की जगह खाली हुई, तो जो बडे बड़े अफसर या मैनेजिंग डाइरेक्टर उन पब्लिक अन्डरटेकिंग्स में जाते है, ओयल कार्पोरेशन या ऐसी दूसरी जगहो पर जाते हैं, ता अपने साथ स्वीपर का ले जाते है, टाइपिस्ट को ले जाते है । इससे वहा के लोगो में , वहा के लोकल लोगो के मनो मे यह भावना पैदा होती है कि हम लोग पिछड गए है। तो ऐसी भावना, जो देश की राष्ट्रीयता के विघटन की भावना का बढावा दे, राष्ट्र मे विघटन की प्रक्रिया को शुरू करवा दे, उसको रोकने की आवश्यकता है और पब्लिक अन्डर-टेकिंग्स में काम करने वालो में जो ऐसी मनोवृत्ति है, उसको खत्म करना चाहिए । जरूरत इस बात की है कि हमारे देश में लोगो की सही ट्रेनिंग हो ।

मुख्यालय की जो बात श्री हुकमदेव नारायण जी ने कही है, वह ठीक है । आप मुख्यालयो को क्या एक जगह सीमित कर रहे है, बडे-बडे शहरो में और दिल्ली में आप इनको सीमित कर रहे है । आप दिल्ली से इनको क्यो नही ले जाते जिससे विकास मे कोई बाधा न आए । आप फौरेस्ट के हैडक्वार्टर की ही बात ले। बिहार को ही ले लीजिए। फौरेस्टर्स का हैडक्वाटर कहा है ? यह पटना या राची में नही होना चाहिए । जहा सघन जगल है, वहा उसको रखना चाहिए मगर वे उसको वहा नही रखेंगे क्योकि एक बुर्जुवन दृष्टिकोण है जो अग्रेजो के जमाने से चला आ रहा है । फौरेस्ट प्रौडक्ट्स का हैडक्वाटर कहां होगा ? पटना, राची या दिल्ली मे । आप नही चाहेंगे कि घने जगलो में उसको ले जाए । इसी तरह से खनिज का हैंडक्वार्टर कहां होना चाहिए । यह भी बडे-बड़े शहरों में ही है । इस दृष्टिकोण को आप को बदलना होगा । जनता को यह कहकर कि वहां आवागमन के साधन नही है, डाक-तार की सुविधा नही है, टेलीफोन नही है, वहां के अफसरो के बच्चो के पढ़ने के लिये अच्छे कालेज नही हैं, स्कूल नहीं हैं, ऐसी बात कह कर सरकारी मुख्यालय बडे बडे शहरों में ही रखेंगे, हिन्दुस्तान की राजधानी में रखेंगे और अगर वहा से ले भी जायें, तो राज्यो की राजधानी में रखेंगे, यह दृष्टिकोण, यह मनोवृत्ति गलत है। जनता के साथ तादात्म्य स्थापित करने के लिये, उस के साथ अपनापन जाहिर करने के लिये, जो समस्यायें है उन का हल निकालने के लिये यह जरूरी है कि पब्लिक सैक्टर के जो अंडरटेकिंग्स हैं उन के जो हैड आफिसिस हैं वे उन्हीं स्थानों पर होने चाहियें जहां उनका कार्यक्षेत्र है न कि भारत की राजधानी या राज्य की राजधानी या अन्य बड़े बड़े शहरों में। यह मांग जो बहुत

दिनों से रखी जा रही है बहुत वाजिब मांग है और इस समस्या को काफी दिनों तक उलझा करके रखा गया है। अब इस का कोई न कोई हल निकालना अनिवार्य हो गया है।

एक अंतिम बात कह कर मैं समाप्त करता हूं। आप ने एक बहुत अच्छा कदम उठाया है, कुछ समस्याओं से युद्ध स्तर पर लड़ने के लिए, उन का निराकरण करने के लिए और आप ने कहा है कि आप ज्यादा फंड्ज देंगे ताकि राज्य मजबूत हों और वे समस्याओं को हल कर सकें। लेकिन राज्य का मतलब गांव होना चाहिये, आटोनामी राज्य तक सीमित न रहे बल्कि नीचे भी जानी चाहिये और गांधी का जो सपना था वह साकार होना चाहिये। चौखम्भा राज्य बनना चाहिये। डिसैंट्रलाइजेशन की पूरी जो प्रक्रिया है उस की तरफ हम को ध्यान देना चाहिये। इस से लाभ ही होगा। इस से देश भी मजबूत होगा और नीचे के गांव भी मजबूत होंगे।

आप ने जो मुझे समय दिया है उस के लिए मैं आप को धन्यवाद देता हूं।

SHRI K. T. KOSALRAM (Tiruchendur): Mr. Chairman, I would like to mention certain points for the consideration of the hon. Minister. For the first time, the Seventh Finance Commission has made recommendations which favour States. The Government of India, in fact, were taken by surprise at the massive money to be handed over to the States. In spite of this, the States are being denied any share in the corporation tax. Similarly, you take the institutional finance to the States. The per capita bank credit to Tamil Nadu is Rs. 203, but to Maharashtra and Punjab, it is Rs. 308 and Rs. 346 respectively. You cannot say that this is a balanced utilization of available financial resources.

Here I would like to say that the Central grants are released in the first week of March, which the States are expected to spend by 31st March. Even plan funds that are released, the States are unable to spend on plan schemes. Then the share of States is adjusted towards the interest due on the loans sanctioned to the States. This is the fate of the States. Every year, it is a common feature for the Government of India.

When the States are statutorily to get shares from excise revenue, then the Centre should not introduce political considerations in levying or withdrawing excise duties. I referred in my budget speech to the withdrawal of excise duty on unmanufactured tobacco, which resulted in a loss of Rs. 100 crores. Tobacco is the main source of income for Andhra Pradesh. Now the share of Andhra Pradesh in excise duty will be less. Similarly for political gains, excise duty has been increased on mechanised sector of match industry to the extent that they will lose the market for matches. The hand made sector on which the excise has not been increased, has also increased the price of match box. This booty is being shared by the hand made sector with the Ruling Party at the Centre. I will explain how it happens.

On 7.5.79, there was a news item in the *Statesman* that the President of Tamil Nadu Janata Unit had written to the President of Janata Party, Shri Chandrasekhar—I think the hon. Minister would have seen this report; Mr. Satish Agarwal would have seen this report.—as well as to the Prime Minister Mr. Morarji Desai, that Dr. Santosham, the Vice President of Janata unit is collecting money in the name of Kisan Sammelan from Sri Arunachala Nadar of Sivakasi, a leading handmade match sector industrialist in Sivakasi. How people are running the hand made sector has been explained to him. On 4-5-1979 in a meeting when Shri P. Ramamurthy, a Member from the Rajya Sabha raised the matter of some underhand dealings, Shri Aggarwal instantly denied this allegation. But here comes the news on 7-5-1979 in the *Statesman*:

"Shri S. V. Lakshmanan, President of the Tamilnadu Janata Party has complained to Central Janata leaders including Mr. Desai about huge amounts being collected in the name of Mr. Charan Singh and his visit to Tamil Nadu in connection with the Kisan Sammelan. Many of our friends find it greatly embarrassing when approached for funds, in the name of Mr. Charan Singh. In these circumstances our party here will be placed, in a predicament if Mr. Charan Singh visits Tamil Nadu in connection with the Kisan Sammelan work, he said in a letter addressed to the party president Mr. Chandra Shekar.

Mr. Lakshmanan has also complained about setting up of "parallel committees' by Dr. M. Santosham, Vice President of the Tamilnadu Janata party, even though the unit has its own kisan wing. 'The true aim of kisan sammelan seems to be political. This is evident from the letter of Mr. Santosham to Mr. Arunachala Nadar of Sivakasi which reads : 'I feel confident that in future this organisation (Kisan Sammelan) throughout the country will be a major political force. Therefore it is a grand opportunity for me to rise in All India politics.',

[Shri K. T. Kosalram]

calling upon Mr. Nadar to make Mr. Charan Singh's tour a success."

SHRI ARUNACHALA NADAR, as I said before, is a leading industrialist in the match industry.

The Statesman report says further .

"Mr Lakshmanan has sent copies of his letter to Mr. Desai, Mr. Charan Singh, Mr. Jagjivan Ram, Mr. A. B. Vajpayee, Mr. George Fernandes and Mr. P.Ramachandran, Mr. Ramkrishna Hegde and Mr. Nanaji Deshmukh "

SHRI SATISH AGARWAL : What is your point so far as I am concerned ? I am not concerned.

SHRI K. T. KOSALRAM : I agree, you are not concerned Huge money has been collected from Sivakasi for the Kisan Sammelan, in the name of Mr. Charan Singh. I am not charging you with anything. Mr. Charan Singh is concerned ; you are not concerned with it. Your senior colleague, cabinet minister, is involved in this matter. Mr. P. Ramamurthy made an allegation in your presence that under and dealing is going on when he met you The point is that excise duty should not be politicalised Do not make this kind of duty a political thing . . (*Interruptions*) You say Indira Gandhi made it. I say that Shri Charan Singh has made it so.

श्री पदमाचरण सामन्त सहेरा (पुरी) : सभापति महोदय, बात यह है कि जो भी बिल सदन में आता है वह किसी बेसिस पर होना है । इस बिल के ओबजैक्ट्स और रीजन्स में कहा गया है कि सातवें फाइनेंस कमीशन की जो रिपोर्ट है कि टैक्सों का बटवारा होगा उस के आधार पर यह बिल है । सातवें फाइनेंस कमीशन की रिपोर्ट में कहा गया है कि उड़ीसा में सरप्लस फंड बिल्कुल नही है । उड़ीसा ही नहो, 6 स्टेट्स में सरप्लस फंड्स अवेलेबिल भी नही है । यह सातवें फाइनेंस कमीशन की रिपोट में जिक्र किया गया है । तो जो यह बेसिस है प्लानिंग कमीशन, जो प्लान में रुपयो का प्रोवीजन करती है, यह उस का बेसिस नही है । सातवें फाइनेंस कमीशन ने रिपोर्ट दी उस का भी बेसिस करना चाहिये ।

15.20 hrs.

[Mr. Deputy Speaker *in the Chair*]

उड़ीसा के बारे में जो बंटवारा होना चाहिये वह उस के इकानामिक बैकवर्डनैस और सोशल बैकवर्डनैस से होना चाहिये । उन की जो पोपुलेशन है, उस के बेसिस पर होगा, और जो सोशल बैकवर्डनैस उसके बेसिस पर होगा । उड़ीसा का जो पोपुलेशन है उस में 38 परसैंट आदिवासी, हरिजन हैं और शैड्यूल्ड कास्टस एंड शेड्यूल्ड ट्राइब्स इन इंडिया बेसिस 22 परसैंट है । आर्थिक दृष्टि से देखिये उन का 1971 की सैंसेज में 67 परसैंट अंडर पावर्टी लाइन है और 1977–78 में उन का 85 परसैंट अंडर पावर्टी लाइन है। इस बारे में उड़ीसा के राज्यपाल और एग्रीकल्चरल के चांसलर ने बयान दिया था कि उडीसा अंडर पावर्टी लाइन है । उड़ीसा का प्रोडक्शन ऐग्रीकल्चर का जो 10 साल पहले था वही आज भी है ।

आजादी के बाद सब स्टेट्स का इकानामिक डेवलपमेंट हो रहा है, लेकिन उडीसा का प्रावीजन हुआ था 1100 करोड़ रुपये । यह किस बेसिस पर हुआ ? वहा की पापुलेशन 2 करोड 50 लाख है ।

सिक्सथ फाइव ईयर प्लान मे 1 लाख 70 हजार करोड रुपया खर्च करने का इरादा है, इस के मुताबिक उडीसा को 1100 करोड रुपया मिल रहा है, लेकिन उस ने डिमाड किया है 2000 करोड रुपया । पापुलेशन के मुताबिक उन का 5 हजार करोड रुपया होना चाहिये । इडिया का 60 करोड पापुलेशन है और उडीसा का पापुलेशन ढ़ाई करोड है ।

फोर्थ फाइव ईयर प्लान मे आल इडिया बेसिस पर हैड डेवलपमेंट के बारे में 28 रुपये 40 पैसे था लेकिन उडीसा को मिलना था 22 रुपये 60 पैसे । फिफ्थ प्लान में पर हैड 65 रुपये 25 पैसे मिलता था, लेकिन उड़ीसा स्टेट को सिर्फ 51 रुपये 50 पैसे मिला था । 1978–79 मे पर हैड 103 रुपये 8 पैसे मिलना था, लेकिन उडीसा को 87 रुपये 21 पैसे मिला ।

सिक्स्थ फाइव ईयर प्लान में जितना एमाउन्ट है, किसी स्टेट को मोर देन 6 परसैंट आफ टोटल एमाउन्ट मिला है, लेकिन उडीसा को 1 परसैंट मिला है । उड़ीसा का 5 परसैंट पापुलेशन है, टोटल पापुलेशन से 5 परसैंट से ज्यादा है लेकिन रुपया मिलता है 1 परसेंट ।

11 हजार करोड रुपये से ज्यादा टोटल टैक्स होता है इडिया में, लेकिन इसमें डायरैक्ट टैक्स 8 हजार करोड़ और उस से ज्यादा है । इन्डायरेक्ट टैक्स गरीबों से आता है । लेकिन रिच लोगों से सिर्फ 2 हजार करोड़ आता है । इस वास्ते रुपया गरीबों के डेवलपमेंट के बारे में खर्च होना चाहिये रिचर स्टेट के लिये नहीं होना चाहिये । जब कि हरियाणा को मिल रहा है 1400 करोड़, पजाब को 1500 करोड़ और यह रिचर स्टेट हैं, आबादी कम है, पिछड़े नहीं है, अगुआ हैं, एग्रीकल्चरल डेवलपमेंट होता है और एग्रीकल्चर में ये इडिया में फस्ट आते हैं ।

नेशनल वैल्थ एग्रीकल्चर से 68 परसैंट आती है । जहां एग्रीकल्चरल डेवलपमेंट होता है, वहीं पर रुपया जाता है । जहां एग्रीकल्चरल डेवलपमेंट नहीं है, उनका डेवलपमेंट करना केन्द्रीय सरकार का पहला फर्ज है । मेरा सुझाव यह है कि इरिगेशन, एग्रीकल्चर, इकानामिक डेवलपमेंट, इंडस्ट्रीज आल इंडिया बेसिस पर

जितने परसैंट होती है, हर स्टेट को, उन का इक्वलाइजेशन करने समान करने के लिये स्पेशल प्लान बनाना चाहिये जिस से कि हर स्टेट आल इंडिया लैवल पर आ जायेंगे। उन का जो स्पेशल प्लान होगा उस को स्पेशल रुपया प्रीवीजन करना चाहिये। इस समय वह शेयर के मुताबिक नहीं है। जिस स्टेट में इरिगेशन की फैसिलिटीज हैं, वहीं पर टोबेको अच्छी होती है, वही पर 500 करोड़ रुपये का शेयर उन को ज्यादा मिल जायेगा। यह होना नहीं चाहिये क्योंकि नेशनल वैल्थ जो है वह सब स्टेट को उसका प्राफिट मिलना चाहिये। जिस स्टेट में कोई प्राडक्शन होता है, उसके टैक्स को वही स्टेट कलेक्ट करे और अपने पास रख ले। उस टैक्स को केन्द्र द्वारा कलेक्ट करने और फिर स्टेटस में बांटने की क्या जरूरत है? वित्तीय क्षेत्र में विकेन्द्रीकरण होना चाहिए। स्टेट्स में अलग अलग बेसिस पर बंटवारा नही किया जाना चाहिए।

कहा जाता है कि केन्द्रीय सरकार आल-इंडिया लेवल पर सब टैक्स कलेक्ट करेगी और फिर उन का बंटवारा करेगी। यह बंटवारा देश के डेवेलपमेंट के लिए किया जाता है और डेवेलपमेंट सब से पहले पिछड़े लोगो का होना चाहिए।

सारे देश में 45 डिस्ट्रिक्ट्स ऐसे है, जिनमें 5 परसैंट से कम इरिगेशन होता है। उड़ीसा के 13 जिलों से से 4 जिले ऐसे हैं, जहां 1 परसैंट या उससे भी कम इरिगेशन होता है। जिस तरह से स्टेट और स्टेट के बीच क्षेत्रीय विषमता है, उसी तरह स्टेट के अन्दर भी जिले और जिले के बीच क्षेत्रीय विषमता है। इस क्षेत्रीय विषमता को दूर करना केन्द्रीय सरकार का पहला फ़र्ज है। केन्द्र को सब रुपया अपने हाथ में लेने के बाद उसमें पापुलेशन और सोशल तथा इकानोमिक बैकवर्डनैस के अनुसार इमपार्शली डिस्ट्रिब्यूट करना चाहिए जो बंटवारा इस आधार पर नहीं किया जाता है, उसे उचित नहीं कहा जा सकता है।

इन बिलों के द्वारा बंटवारा करते हुए सातवें फिनांस कमीसन की रिपोर्ट को दृष्टि में नहीं रखा गया है। उसने कहा है कि छः स्टेट्स में सेविंग्ज और सरप्लस फ़ंड बिलकुल नहीं है, माइनस है, और उड़ीसा भी उन स्टेट्स में है। कई स्टेट्स के सेविंग्ज और सरप्लस फ़ंड्ज 3,000 करोड़ रुपया है, मगर प्लान में उन्हें ज्यादा रुपया दिया जाता है। इस का अर्थ तो यह हुआ कि जिस के पास खाना है, उसको एयर-कन्डीशन्ड मकान दे दिया, और जिस के पास खाना नहीं है, उसको कहा कि पचास ग्राम राइस ले लो। ग़रीब और बैकवर्ड स्टेट्स के साथ ऐसा व्यवहार करके केन्द्र अपना फ़र्ज पुरा नहीं कर रहा है, बल्कि वह उन स्टेट्स के साथ इनजस्टिस कर रहा है। इस लिए मेरा सुझाव है कि स्टेट्स से जो टैक्स मिलता है, वह उनको देने के बाद पिछड़ी हुई स्टेट्स को ज्यादा रुपया देना चाहिए। उड़ीसा को छठी प्लान में 1100 करोड़ रुपया दिया गया है, जब कि उसने 2,000 करोड़ रुपये की डिमांड की थी और अपनी पापुलेशन के हिसाब से उस को 5,000 करोड़ रुपया मिलना चाहिए।

जहां तक एक्साज का सम्बन्ध है, शुगरकेन, तंबाकू, कई आदि एग्रीकल्चर प्राडक्शन पर जो टैक्स लगता है, उसके बंटवारे के लिए बिल लाया गया है। जहां एग्रीकल्चर का डेवेलपमेंट ज्यादा है, अर्थात महाराष्ट्र, बिल के तीनों शिड्यूल्ज में उस का शेयर सब से अधिक है: 17 परसंट, 13 परसैंट, 13 परसैंट, जब कि उड़ीसा का शेयर 2 परसैंट, 3 परसैंट, 3 परसैंट है। कई स्टेट्स को 1 परसैंट से भी कम दिया गया है। जिन स्टेट्स मे एग्रीकल्चरल डेवेलपमेंट नहीं है, उनके लिए पैसा नहीं है। जिन स्टेट्स की फ़िनांशल कंडीशन्ज अच्छी नहीं है और जिन का डेफ़िसिट बजट है, उनकी सहायता करना सैंट्रल गवर्नमेंट का फ़र्ज है। यही हमारा सुझाव है। लेकिन एक सुझाव यह है कि टैक्स वगैरह जो हैं उनका विकेन्द्रीकरण कर देना चाहिए।

तीसरी बात यह है कि ऐग्रीकल्चरल डेवेलपमेंट की देखें। आल इंडिया बेसिस पर जब एक हेक्टर क पीछे 1300 के जी पैदावार है तो उड़ीसा स्टेट मे सिर्फ 900 के जी है। वहां के राज्यपाल से भी अपने बयान में इस का जिक्र किया है कि कितनी बैकवर्डनेस प्रोडक्शन के मामले में उड़ीसा की है। आप दस साल पीछे से कम्पेरिजन करें तो देखेंगे कि दस साल पहले आल इंडिया का जितना प्रोडक्शन होता था उस से आज दुगना हो गया है। लेकिन उड़ीसा में 60-61 में 42 लाख टन प्रोडक्शन था वह अभी भी 77-78 में 44 लाख टन है। तो इस पर आप को विचार करना चाहिए। आखिर यह आप किस तरह तय करेंगे कि किस को ज्यादा देना चाहिए किस को कम देना चाहिए यह तय करते समय इन बातों को सामने रखना चाहिए।

नेशनल डेवेलपमेंट कौंसिल में भी उड़ीसा की बात सामने रखी गई थी। उस में भी यह सब जिक्र आया था। चीफ मिनिस्टर्स ने अपने सुझाव रखे थे, उस सुझावों को आप कंसिडर करेंगे या नहीं? उन के सुझाव तो बिलकुल ही कंसिडरेशन में नही आते है।

वित्त मंत्री से हम कहेंगे, उनके पास वित्त है, पुराणों में जैसे कुबेर का जिक्र आता है वैसे ही आज वह कुबेर की तरह हैं, उन को इम्पाशियल होना चाहिए। सारी स्टेटस उन की हैं। छोटी स्टेट भी उनकी है, गरीब स्टेट भी उन की है और धनी स्टेट भी उन की ही है। हरवक्त उन को अपनी नजर डालनी चाहिए कि जिस स्टेट में एकोनामिक कंडीशन बिलकुल खराब है उस को पहले दिया जाय। ईस्टर्न जोन को आप देखें, बिहार, उड़ीसा, आसाम, बंगाल, त्रिपुरा वगैरह इन सारी स्टेट्स की पर कैपिटा इनकम बिलकुल कम है। उड़ीसा में जितनी पर हेड इनकम होती है उस से उन के खाने का 80 परसैंट खर्च चल जाता है। फिर वह कपड़ा कहां से लाएंगे और परिवार को मेन्टेन करने पर क्या खर्च करेंगे? इतनी गरीबी वहां है।

जब देश आजाद होता है, डेमोक्रेसी आती है, पीपुल्स गवर्नमेंट आती है तो स्टेट्स डेवेलप होते हैं। लेकिन इंडिया का क्या हुआ है? इंडिया के अन्दर अंडर

[श्री पद्मनाभन सामन्तसिंहेरा]

पावर्टी लाइन 46 परसेंट हैं। आल इंडिया बेसिस पर सिक्सथ फाइव ईयर प्लान में वह 38 परसेंट आ गए हैं। उन की संख्या 8 परसेंट नीचे आ गई है। लेकिन उड़ीसा में वह 67 परसेंट हो गई है, 8 परसेंट ज्यादा हो गई है, अंडर पावर्टी लाइन वालों की संख्या वहां बढ़ गई है। इस लिए मेरा सुझाव यह है कि जैसे उत्तर प्रदेश में एक कमीशन बना था, ईस्टर्न और नार्थन जोन का सब हुआ था ऐसे ही उड़ीसा के बारे में भी एक स्पेशल कमीशन बनना चाहिए जिस से वहां की बैकवर्डनेस, गरीबी और अनप्रोडक्टिवनेस का अन्दाजा लगाया जा सके। वैसे उड़ीसा तो बहुत धनी है। उन के पास फारेस्ट है, माइन्स हैं, सी-शोर है, उन को भी काम में लाना चाहिए, उन को भी प्रोडक्टिव बनाना चाहिए। लेकिन वह कैसे प्रोडक्टिव होंगे? यहां आएंगे तो बोलेंगे कि देखो, यहां तो इतने हजार करोड़ रुपया पब्लिक सेक्टर पर खर्च हो रहा है। अब इतने हजार करोड़ रुपये से केवल 3 लाख आदमियों को पब्लिक सैक्टर में काम मिलता है। उस के लिए तो छोटी छोटी इंडस्ट्रीज होनी चाहिएं जिस में ज्यादा आदमीयों को काम मिल सके क्यों कि बेकारों की संख्या बहुत है। जहां बेकारी है वाडेड लेबर वहीं है। जहां गरीबी है वहीं शोषण है। जहां गरीब होते हैं उन का शोषण बहुत होता है। गवर्नमेंट ने तय किया है कि एक आदमी को प्रति दिन 6 रुपया मिलना चाहिए लेकिन अभी भी वहां ढाई रुपया दो रुपया और तीन रुपया रोज पर वे काम करते हैं क्योंकि आदमी बहुत हैं और काम कम है। गरीबी के कारण उन को खाने को नहीं मिलता है। वे देखते हैं कि रोटी खाने के लिए भी दो पैसा उन को मिलना चाहिए।

मैं वित्त मंत्री को सुझाव दे कर समाप्त कर रहा हूं। फाइनेन्स कमीशन ने जो रिपोर्ट दी है और जो प्लानिंग कमीशन है उस को चाहिये कि जैसे उड़ीसा है या दूसरी स्टेट्स हैं उनको आल इंडिया एवरेज पर लाने के लिए स्पेशल प्लान बनने चाहियें। शिक्षा के मामले में, इरीगेशन और एग्रीकल्चर के मामले में सभी स्टेट्स को आल इंडिया एवरेज पर लाने की लिए स्पेशल प्राविजन, स्पेशल प्लान और स्पेशल ग्रान्ट की व्यवस्था की जानी चाहिए।

श्री रीतलाल प्रसाद वर्मा (कोडरमा): उपाध्यक्ष महोदय, माननीय मंत्री जी ने इस सदन के समक्ष जो तीन विधेयक संघ उत्पादक शुल्क (वितरण) विधेयक, अतिरिक्त उत्पादक शुल्क (विशेष महत्व का माल) संशोधन विधेयक, और सम्पदा शुल्क (वितरण) संशोधन विधेयक - पेश किए गए हैं, उन का मैं स्वागत करता हूं। पहली बार समुचित विचार कर के केन्द्रीय सरकार ने अपनी आय से सभी राज्यों के विकास के लिए धन के वितरण की व्यवस्था की है। सातवें वित्त आयोग ने, अभी तक जो अविकसित राज्य रहे हैं उन को विकास की दिशा में सहयोग देने के लिए बहुत औचित्य के साथ विचार करके अपनी रिपोर्ट प्रस्तुत की है। पिछली सरकार ने आजादी के बाद पिछले 32 सालों में जो आय का वितरण किया उसके परिणाम देखने से पता चलता है कि जिस क्षेत्र के बड़े नेता हुए हैं वे अपने यहां विशेष योजनाओं को खींच कर ले गए। अभी तक मत्स्य न्याय ही चलता रहा। बड़े नेता बन्दर बांट का सिद्धान्त अपनाते रहे लेकिन सातवें वित्त आयोग की रिपोर्ट के बाद ऐसा लगता है सुधार की ओर कदम बढ़ाए गए हैं। फिर भी वर्षों के अनुभव से पता चलता है कि ग्रामीणों के सर्वांगीण विकास में कमियां रही हैं। उनकी जो मौलिक आवश्यकतायें हैं उनकी पूर्ति नहीं हुई है। सर्व प्रथम वहां पर शिक्षा की व्यवस्था करनी है, सड़कों की व्यवस्था करनी है, विद्युत् आपूर्ति करनी है, पेय जल की आपूर्ति करनी है—ऐसी बहुत सी बातें हैं जिन पर पहले अधिक पैसा खर्च होना चाहिये था। लेकिन अभी भी जो प्रदेशों की योजनायें बनती हैं या केन्द्रीय सरकार की योजनायें बनती हैं या जो धन के वितरण की व्यवस्था है उस से कुछ सुधार होने की सम्भावना है परन्तु उस से जनसाधारण की आकांक्षाओं की पूर्ति सम्भव दिखाई नहीं देती है। अभी भी कुछ पुराने ढांचे पर ही योजनायें बनती हैं और धन के वितरण की व्यवस्था होती है जिस के कारण जनसाधारण की जो अपेक्षायें हैं और जो उन की आवश्यकतायें हैं उन की पूर्ति नहीं होती है। उदाहरण के लिए देश की जो खेती योग्य भूमि है उस के लिए सिंचाई की व्यवस्था होनी चाहिए। यूं तो हर खेत को पानी और हर हाथ को काम देने की बात बराबर की जाती रही है। अब अगर इस को कार्यान्वित नहीं किया जाता है तो फिर उस का क्या औचित्य होगा? सिंचाई के मामले में जो धन का बटवारा किया गया है उस से लिफ्ट इरिगेशन, बड़े बड़े डम्स का निर्माण, नहरों का निर्माण तथा अन्य साधनों से सिंचाई की पर्याप्त व्यवस्था होनी चाहिये जिस से कि देश के इंच इंच भूमि की सिंचाई हो जाए। उस के अनुसार हर राज्य में जो भी कृषि योग्य भूमि हो, उस की सिंचाई के लिए, जो भी औसत जमीन का आवे, पर्याप्त मात्रा में सहायता देनी चाहिये और साथ ही साथ हर राज्य जितनी जमीन है चाहे वह छोटा राज्य हो, और चाहे वह बड़ा राज्य हो, कृषि भूमि में सिंचाई का हिस्सा उस को बराबर बराबर मिलना चाहिए। अगर इस हिसाब से काम किया जाए, तो कुछ ही दिनों में सर्वांगीण विकास हो जाएगा लेकिन ऐसा होता नहीं है लेकिन जैसा मैं ने पहले कहा है कि जो अधिक चतुर होता है, वह किन्हीं कारणों से अपने क्षेत्रों में ये सुविधाएं ले जाते हैं और इस का नतीजा यह होता है कि दूसरे क्षेत्र अविकसित रह जाते हैं। इस दिशा में जो कार्यक्रम लिया गया है, मैं नहीं समझता कि वह काफी है। आयोग के द्वारा दी गई रिपोर्ट के अनुसार तीन वर्गों में सिफारिशों को रखा जा सकता है। एक तो वे सिफारिशें हैं, जो राष्ट्रपति के आदेश द्वारा कार्यान्वित की जानी हैं, दूसरी वे सिफारिशें हैं, जो संसद् के कानून के द्वारा कार्यान्वित की जानी हैं और तीसरी वे सिफारिशें हैं जो कार्यपालिका के आदेश द्वारा कार्यान्वित की जानी हैं। इस के अनुसार जितनी भी योजनाएं और नीतियां बनती हैं, उन नीतियों का कार्यान्वयन फंड या कोष की उपलब्धियों पर निर्भर करता है अन्यथा जितनी भी योजनाएं बनती हैं, वे कागज पर ही रह जाती हैं। पांच पंचवर्षीय योजनाएं समाप्त हो गई हैं और छठी योजना अभी बनी है लेकिन इन सब योजनाओं के बावजूद चारों तरफ से हाहाकार मचता है कि गांवों में सड़कें नहीं हैं, वहां बिजली नहीं पहुंचती है, गांवों की

माली हालत में सुधार नहीं हुआ है और गावो में गरीबी रेखा से नीच रहने वाले लोगो के लिए मकान नही है। उन के लिए पेय जल की व्यवस्था नही है उन की बुनियादी जरूरतो की पूर्ति नही हो पाती। यह जो आयोग की सिफारिशें है उन के अनुसार केन्द्र द्वारा पैसे का बटवारा राज्यो और केन्द्र के बीच मे होगा। मेरा इस में सुझाव यह है कि राज्यों का समुचित विकास करने के लिए जो अपेक्षित राशि है, उस का बटवारा होना चाहिए लेकिन अगर पुराने ढाचे के अनुसार ही खर्च होगा तो जितनी भी केन्द्र की आय होगी या राज्यो की आय होगी, वह सब धन प्रशासकीय व्यवस्था में ही बरबाद हो जाएगा। अभी तक ऐसा होता है कि जितना पैसा राज्यो को मिलता है, उस का अधिकाश भाग सरकारी व्यवस्था पर खर्च है। जाता हो प्रशासकीय व्यवस्था पर खर्च हो जाता है। इसलिए मेरा कहना यह है कि सरकारी मशीनरी म वृद्धि न कर के नई योजनाए विकास के लिए बनाई जाए और उस का चार, पाच मदो मे केन्द्रित कर देना चाहिए।

मै यह बताना चाहता हू कि इस देश मे काफी मात्रा मे अभी भी कृषि योग्य भूमि है लेकिन कृषि के अभाव के कारण बहुत से लोगो को रोजगार नही मिल पाया। कुछ जमीन इस देश मे ऊबड खाबड है, जहा पर खेती नहीं होती है और कुछ जमीन नदी के अन्दर भी है। मेरा सुझाव यह है कि जो जमीन ऊबड-खाबड है, उस को युद्ध स्तर पर समतीकरण किया जाए, लेविल किया जाए और उस का कृषि योग्य बनाया जाये। हमारे देश मे लाखो हरिजन आदिवासी और भूमिहीन लोग है और उन को यह जमीन दी जा सकती है। उस मे कृषि के लिए सिचाई की व्यवस्था की जाए और बिजली पहुचाई जाए और योजनाबद्ध तरीके से हरिजनो और आदिवासियो को वहा पर बसा दिया जाए। इस से आज जो खूनखराबा, मारपीट और झगडे होते है, वे समाप्त हो जायेगे। बापू जी का जो सपना था, राम राज्य लाने का जो सपना था, वह अभी तक साकार नही हो पाया है। आज हम देखते है कि जो बडा है, वह और भी बडा होता जा रहा है और जो छोटा है, वह दूसरो की सेवा करते करते कुछ बढ तो रहा है, यह बात सही है, लेकिन योजना के द्वारा जितना बढ़ना चाहिए, उतना नही बढा है। एक समन्वित योजना होनी चाहिए जिस से समग्र विकास हो सके, सम्पूर्ण विकास हो सके। आज जनसाधारण को आप की योजना का लाभ नही पहुंच पा रहा है इस देश में जैसे यह कहा गया है "दहिक दविक भौतिक तापा, राम राज्य काहु नही व्यापा।" हर तरह की व्यवस्था होनी चाहिये थी। आज देहातो में लोगो के स्वास्थ्य की रक्षा हेतु दवा दारू की कोई व्यवस्था नही है। अमरीका रूस चीन आदि देशो मे जितना एक व्यक्ति पर खर्च होता है स्वास्थ्य सुधार के लिये, हमारे देश में, एक नागरिक पर उस से कही कम होता है। रिपोर्ट के अनुसार 1100 रुपये प्रति वर्ष एक बीमार पर खर्च होता है भोजन आदि पर। इस के माने होते हैं 3 रुपये 75 पैसे के लगभग प्रति दिन। दु:साध्य रोगों से ग्रस्त लोगो के वास्ते पर्याप्त मात्रा में खुराक की व्यवस्था नही इस से हो सकती है। दूसरे देशों में बारह चौदह रुपये प्रति दिन के हिसाब से एक व्यक्ति पर खर्च होता है। शहरों तक में स्वास्थ्य सुधार की पर्याप्त व्यवस्था नहीं है तो देहातों में कैसे हो सकती है। वहा पर तो यह चीज स्वप्न के समान है। इस ओर आप विशेष ध्यान दे।

आप शिक्षा को ले। देश मे व्यवस्थित ढग की शिक्षा प्रणाली आजतक हमने नही बनाई है। राज्यों मे तरह तरह की शिक्षा प्रणालियो चलती है। एक देश होते हुए भी लगता है कि इसमें बहुत विभिन्नता सभी मामलो मे है। भाषावाद का सवाल भी हमारे मे। और भी कई प्रकार की समस्याए खडी होती रहती हैं। शिक्षा की एक राष्ट्रीय नीति होनी चाहिये गाव से लेकर शहर तक और सबको एक समान शिक्षा दी जानी चाहिये ताकि विषमता जो पैदा होती चली जा रही है शिक्षा के क्षेत्र मे भी और बढ़ती चली जा रही है यह दूर हो सके। जो अमीर लोग है, जो आगे बढ़ गये है उनके बच्चे देहरादून मे जाकर पढ़ते है, माडर्न स्कूल में पढ़ते है लेकिन जो गरीब आदमी देहात में रहता है उसके बच्चे झोपडे मे या वृक्षो के नीच बैठकर शिक्षा ग्रहण करते है। बिहार की बात का आप ले। अगर वहा सत्तर हजार प्राइमरी स्कूल है तो उनमे से पचास हजार ऐसे आपको मिलेगे जिनके पास भवन नही है, जिनके बच्चे झोपडे या पेड के नीचे या किसी दरवाजे पर बैठकर पढते है। युद्ध स्तर पर स्कूलो के लिए भवन निर्माण के कार्य को हाथ में लिया जाना चाहिऐ ताकि कम से कम जिनके पास स्कूल भवय नही है उनके पास भवन तो हो सके। साथ ही सभी बच्चो को देश भर मे जो भेद भाव मूलक शिक्षा चल रही है इसका भी आपको अन्त करना चाहिऐ। सभी को समान शिक्षा दी जानी चाहिये। सविधान मे समता के सिद्धान्त को प्रतिपादित किया गया है। शिक्षा के क्षेत्र मे तो कम से कम आप इस सिद्धात को लागू करे। इसके अनुसार स्कूलो के लिए भवन बनने चाहिऐ। बडे लोगो के बच्चे माडर्न इगलिश स्कूलो मे पढ़ते है, कानवेट स्कूलो मे पढते है लेकिन देहात वालो के बच्चे जो कुछ थोडा बहुत उनको पढा दिया जाता है वही वे पढते है। इस तरह से वे कैसे इन बडे लोगो के बच्चो के साथ कम्पीट कर सकते है। इस वास्ते मै चाहता हू कि आपको इस ओर गम्भीरता से विचार करना चाहिऐ।

राज्य भी हमारे देश में बहुत विस्तृत है और इसकी वजह से उनका प्रशासनिक यत्र बहुत कमजोर है। उत्तर प्रदेश भी एक विशाल राज्य है उसका अगर चार राज्यो मे बटवारा किया जाये तभी उसकी प्रशासनिक सुव्यवस्था सुदृढ हो सकती है। बिहार को आप ले। दक्षिण बिहार खासकर छोटा नागपुर सथाल परगना आदि से जोरदार आवाज उठ रही है कि उसका एक अलग प्रदेश बनाया जाये। वहा पर तीन बडे बडे उद्योग हैं, बोकारो, एच ई सी राची और जमशेदपुर। इतने बड़े-बडे तीन स्टील के सयत्र होते हुए भी वहां के अस्सी प्रतिशत से ज्यादा लोग गरीबी की रेखा के नीचे रहते हैं। बाहरी लोगो ने वहां आकर आम लोगो हरिजनो आदिवासियो आदि के जो जगलो में रहते हैं, बहुत बुरी हालत कर रखी है। आवश्यकता इस बात की है कि उन लोगों का सर्वांगीण विकास हो। श्री हुकम देव नारायण यादव ने ठीक ही कहा कि जितने बिजनैस सैंटर हैं

[श्री रीतलाल प्रसाद वर्मा]

ले बम्बई कलकत्ता और दिल्ली में ही हैं, सभी के हैड आफिस इन्हीं जगहों पर हैं। इसका नतीजा यह होता है कि जो लोकल लोग होते हैं उनको नौकरियां नहीं मिल पाती हैं और उन लोगों को इन उद्योगों से कोई लाभ नहीं पहुंच पाता है। वहां पर जो कच्चा माल मिलता है, वहां के जो प्राकृतिक साधन होते हैं, विद्युत होती है, सभी का फायदा यही लोग उठा लेते हैं। इसी का यह नतीजा है कि वहां पर असंतुलन बना हुआ है, उन क्षेत्रों का विकास नहीं हो पा रहा है और वे अविकसित क्षेत्र आज भी बने हुए हैं।

उसके विकास के लिए प्रयास करना चाहिए। उस क्षेत्र में जो रेलवे लाइन अंग्रेजो के समय में बनी थीं, छोटा नागपुर क्षेत्र में, उसके अलावा आज तक कोई नई रेलवे लाइन नहीं बनी है। गिरिडीह-कोडरमा हजारीबाग और हजारी बाग से रांची रोड़ को जोड़ती हुई रेलवे लाइन बनायी जानी चाहिये। यह लाइन चार जिलो को जोड़ती है—संथाल परगना, गिरिडीह, हजारीबाग और रांची। इसलिए इस रेल लाइन को बनाया जाये। इसके लिए सरकारी अधिकारी कहते है कि यहां बहुत बड़े कल कारखाने नहीं हैं इसलिये रेल लाइन की क्या आवश्यकता है। इसका मतलब तो यह हुआ कि इस क्षेत्र का कभी विकास ही नहीं हो सकता है। हालांकि जनता सरकार की घोषित नीति है कि अविकसित क्षेत्रों में रेल लाइने बिछायी जायेंगी। इसलिये ऐसे क्षेत्रों के विकास की ओर विशेष ध्यान देना चाहिये।

इन शब्दों के साथ में इन तीनों विधेयकों का समर्थन करता हूं।

SHRI B. RACHAIAH (Chamarajanagar): Mr. Deputy Speaker, Sir, I rise to make a few observations on the Bills moved by the hon. Finance Minister regarding the devolution of finances to the States under the Excise duty, Additional Excise duty and estate duty. The Seventh Finance Commission have made recommendations for increasing the devolution of net income to the States and they have raised it to 40 %. When compared to the States' resources, the Central Government has got elastic resources and they are in a position to disturbute something more to the States. In a federal structure, naturally the States always look upto the Central Government for financial assistance and also for the equitable distribution of the income from these taxes. There are other taxes which do not come under these taxes. There has been a pressing demand from all the States that out of the corporate tax, a certain amount must be earmarked for the States so that the States may not run into financial difficulties and they can carry on the work, which, under the Constitution, they are called upon to do. 40% of the net income i.e., after deducting all the expenditure from the gross income, is proposed to be distributed to the States. When we collect a large amount of money, why should we not give 40% of the gross income to the States so that they may not have to run to the Centre every time when calamities occur or on such other occasions. Many times, I have said earlier also that when the Central Government gets loans from the World Bank and gives it to the Sates, it is charging some interest on the loans sanctioned by the World Bank, which have been sanctiond for the implementation of certain schemes sponsored by the State Governments It is only for the handling charges that they are charging more than 3 to 3-3/4 per cent interest. When the World Bank is giving them loan at 1/2 per cent, this charging of interest from the State Government will not resaly be conducive to the Centre-State relationship.

Now, there is a feeling that the State Governments have been reduced to municipalities. Evten for the Plan allocations and for he resource mobilisation, every time, they to subject themselves to the scrutiny here.

Many conferences are held at the Central level while finalising the Plan allocations. Therefore, I am suggesting that out of the corporate taxes, a certain amount should be earmarked for the States, for taking up the developmental work in the States. It is the desire off the Central Government to take up developmental work in the rural ares, particularly, the water supply, the rural electrification, providing sites to landless people and also rehabilitating the bonded labour and providing loans and other assistance to marginal and small farmers. When we expect these things to be done by the State Governments, at the same time, we will have to think about their difficulties in the matter of meeting this expenditure. Therefore, some more liberal allocation of funds is called for.

The Minister has got experience as a legislator in Rajasthan and as a Minister and, I thnik, he will agree with me when I speak for the States because all of us who come from the rural areas, whether we are on this side or on that side, always feel for the welfare of the rural masses. India lives in villages. More than 80 per. cent of the people live in rural areas. Therefore, naturally, the States need more money to spend on the schemes which are meant for the welfare of the rural people and the weaker and poorer sections of the society. The State Governments do not have elasticity in the matter of spending money and, whenever the proposals are sent for these purposes, the

Finance Department will always say that there is financial string ency and, therefore, the plants will have to be curtailed and, invariably, these plans are not approved for want of finances.

When the Finance Commission is expected to take into account the resources of the States while allocating the funds, they have also to take into account what is the States' effort in resource mobilisation. When the States have cried their best to mobilise their resources, to meet their expenditure for their plans, the Centre should also come forward in an equal manner to encourage the States which have raised internal resources for their plans. I do not see this encouragement being given to the States which have done well in the mobilisation of resources.

What I have seen is, in the last four or five years, the States which have not taken the trouble of collecting even the arrears and the States which have not taken the trouble of levying taxes on certain items which they can do, in those cases, the Finance Commissions, the Sixth Finance Commission and the Seventh Finance Commission, have been more liberal to them in the matter of giving assistance because they are incapable of mobilising their resources, because their financial condition is very poor. If that is the attitude to be adopted, you are really giving a premium on the laziness of the States which do not take the trouble of collecting arrears, which do *not* take the trouble of mobilising the resources and which do not levy taxes from whom they can collect taxes.

16 hrs.

(SHRI N. K. SHEJWALKAR *in the Chair*]

According to the recommendations of the Administrative Reforms Commission headed by our beloved Prime Minister, we expected a lot of cut in the administrative expenditure. Why I am mentioning this is because, while we want to finance the State Plans, so many Conferences take place in Delhi and, from every State they come to Delhi with a band of officers and their contingents, spend money, and go back.Have you calculated the expenditure incurred on travelling and the other expenditure incurred here ? There is a lot of scope for curtailing the expenditure on this count alone.

There are also, in the corporate sector, Corporations and autonomous bodies. We have no control over them. Sometimes, in the name of autonomy, they go on spending money lavishly. I remember to have read in the press that the Prime Minister himself had made an observation in regard to the lavish espenditure. The Corporate sector has to be told that they should fall in line with Government Departments so far as expenditure is concerned.

So, there is lot of scope for curtailing our expenditure in administrative matters and there is also scope for digging out hidden money. The Hon. Minister in charge of the Bill is very enthusiastic to see that the black-money comes out. So far as raid and seizures are concerned, we see that some raids have taken place, but we are not going all out to unearth this money. If you do these things, by these alone you will get a lot of money. If the States take interest in unearthing the hidden money and in raiding and finding out black-money, at least a portion if it can go to the State Governments so that their finances would be strengthened.

Therefore, though these Finance Bills which have been introduced by the Hon. Minister are an improvement over the previous Bill, I expect much more from the Central Government After all, we all come from the States and, whether we are Ministers or not, all of us have to take care of our constituencies and our States and unless they are healthy, the Central Government finances cannot be healthy. Therefore, we have to make them healthier by generating finances for the implementation of the various schemes which have been taken up by the State Governments.

There are also certain schemes which the Central Government is directly financing, for example Adult Education. There are certain well-organised State Adult Education Councils, but I am told the money is not spent through them. Only certain individuals or organisations register their names and come and take the money directly But the purpose will not be served. There will not be correct supervision or monitoring over spending of the money, whether they are really doing the job for which the money was taken.

Similarly, there are the Centrally-sponsored schemes. The Central Officers are there, and the State officers are also there. There will be duality of work. Therefore, whatever work the Centre wants to do through the States, the States should be given outright grants and then by periodical supervision and review, the Centre can find out whether a particular scheme has been properly

[Shri B. Rachaiah]

implemented or not, The dual system of having schemes both by the Centre and by the States has to be done away with; there should be only one direct control over spending of the money

I once again urge upon the Minister that not only the Estate Duty, the Central excise and the additional duties of excise have to be shared with the States, but from the duties in the corporate sector also something has to be given to the State Governments. So that the State Governments can go ahead with their work.

SHRI K. S. RAMASWAMY (Gobichettipalayam) : Mr Chairman, Sir, I welcome the suggestions made by the Seventh Finance Commission in regard to devolution of taxes between the Centre and the States This is a great improvement over the previous Finance Commission reports

While discussing these Bills, I want to point out to the Finance Minister the grave injustice done to the agriculturists recently. The prices of the agricultural products like peddy, jowar, sugarcane, ragi and sorghum have gone down The agriculturists are not getting remunerative prices. The agriculturists are paying more for their needs where as they are getting lower prices for their products So it is very uneconomic for them. The only product that was getting a good price to the farmer was turmeric But recently the Finance Ministry has imposed a levy of Rs. 2,000 per tone on turmeric This has resulted in fall in the price of turmeric, and the agriculturists are very much affected. They cannot get even the minimum that they have put to raise this crop. I want the Ministry to consider this After all, the sum realised by way of this is very small

Secondly I come from Coimbatore We have got a lot of banyan-manufacturing mills in the small scale sector The exemption limit for the excise duty has been lowered from Rs. 30 lakh to Rs. 15 lakhs. This has affected these small units very much. I want the Ministry to take note of this and give concession in this respect.

These were the points I wanted to raise.

श्रीमती चन्द्रावती (भिवानी) : सभापति महोदय, हमारे सामने जो बिल है मैं इसका समर्थन करने के लिये खड़ी हुई हूं। इसके साथ साथ मैं अपनी कुछ बातें आप के सामने रखना चाहती हूं। जब भी फाइनेंस का बजट आता है, हर साल चाहे उसमें कोई टैक्स लगे या न लगे लेकिन कीमतें बढ़ती हैं और ज्यादातर कीमतें किस चीज की घटती बढ़ती हैं? किसान के घर में जब कोई चीज होती है तो उसकी कीमत लोएस्ट हो जाती है। आज गेहूं और चने का भाव आप देख लीजिए और तीन महीने पहले क्या भाव था उसको देख लीजिए। दूसरी तरफ किसानों के काम में आने वाली चीजें बाजार से एकदम गायब हो रही है। आज गेहूं भरने के लिए, मरसो भरने के लिए बोरे नहीं मिल रहे हैं। मैं समझती हूं यह आर्टिफिशियल स्केरसिटी है। मेरे पास सोनीपत के व्यापारियों से एक चिट्ठी आई है, डेपुटेशन भी आकर मिला, उनको वैगन्स नहीं मिल रहे हैं कि अपना सामान भेज सकें। अगर ट्रक से सामान भेजते हैं तो 75 रुपये क्वींटल भाड़ा पड़ता है और अगर ट्रेन से भेजते हैं तो सिर्फ 12 रुपया पड़ता है। मैं समझती हूं रेलवे वाले, कुछ कंट्रैक्टस और हो सकता है हम में से भी कुछ लोग हों जो मिलकर सब चीजों की स्केरसिटी कर देते हों। वैगन्स के सिलसिले में आम तौर से रेलवे वालों के खिलाफ शिकायत रहती है। आज एक बोरे की कीमत 9 रुपये है। आखिर किस तरह से काम चलेगा? क्या हम यह मान कर चलें कि सरकार की नालेज में नहीं है कि किस तरह से आर्टिफिशियल स्कयर्सिटी पैदा की जा रही है? दूसरी तरफ किसान के घर की जो चीजें हैं, जैसे आलू है वह सड़ रहा है। गेहूं भरने के लिए बोरे नहीं मिल रहे हैं। और हम लोग खड़े खड़े चुपचाप तमाशा देखते हैं। हम जो एसपीज हैं उन्होंने कभी यहां पर बोल दिया, कभी अखबार में दे दिया, कभी प्लेटफार्म पर बोल दिया लेकिन जिनके पास एग्जीक्यूटिव पावर है वे कैसे खड़े खड़े देखेंगे? जो लोग आर्टिफिशियल स्केरसिटी पैदा करते हैं उनको सख्त सजा दी जानी चाहिए।

आज इस देश में दोहरी एकोनामी चल रही है। क्यों चल रही है? क्योंकि जो बड़े बड़े लोग हैं उनको कभी कोई सजा नहीं दी जाती है। जिन लोगों का विदेशों में धन जमा है उनको गद्दार करार दिया जाना चाहिए तभी इस देश के फाइनेन्सेज ठीक हो सकते हैं और इस देश की एकोनामी ठीक हो सकती है। किसी भी देश में डालडा नहीं पाया जाता। डाक्टरों ने भी कह दिया है कि उसमें ताकत नहीं है। आज हमारे देश में हर दस आदमियों में एक आदमी मेन्टली रिटार्डेड है। कारण यह है कि उसको ठीक खुराक नहीं मिलती है। खुराक इसलिए नहीं मिलती है कि उसके पास पर्चेजिंग पावर नहीं है। दूसरी तरफ चीजें सड़ रही हैं। इस देश में चीजों की कोई कमी नहीं है लेकिन लोगों के पास पर्चेजिंग पावर नहीं है कि उनको खरीद सकें। अभी तक इस तरह की एकोनामी ही नहीं बनाई गई।

इसके साथ ही इस देश मे जो एकोनामिक अपराध करते है उनके लिये मौत से भी बडी सजा होनी चाहिए। लेकिन एकोनामिक अपराध करने वालो को कोई सजा ही नही मिलती है। मैंने आज तक नही सुना कि इस देश मे एकोनामिक अपराध करने वाले को कोई सजा मिली हो जबकि सबसे ज्यादा एकोनामिक अपराध ही इस देश में होते है। ऐसी हालत मे इस देश मे कभी कोई चीज नही मिलेगी। हा, अगर गेहू की फसल आई तो गेहू सस्ता होगा, चावल की फसल आई तो चावल सस्ता होगा, मूगफली आयेगी तो वह भी सस्ती हो जायेगी। मै आप के द्वारा सरकार को बताना चाहती हू कि फाइनेन्स डिपार्टमेन्ट की तरफ से छापे मारे जाते है तो दफतर वाले पहले से ही सेठो का बता देते है। जिसकी जेब मे पैसा है वह बडी से बडी फाइल ले जायेगा, आपका बडे मे बडा सीक्रेट ले जायेगा। सबसे बडी बात यह है कि हमने कभी एकानामिक सिक्योरिटी किसी को दी ही नही। एकानिामिक सेक्युरिटी पर सरकार को ध्यान देना चाहिए और जो लोग बिना कमाये धनी बन जाते है, बिना कमाये ऐश-आराम से रहते है, बिना कमाये जिनके पास बगला है, बिना कमाये जिनके पास मोटर है, उनका हिसाब भी देखना चाहिए कि उन की कमाई कितनी है और खर्च कितना है। जब तक इस चीज का हिसाब न लगे, तब तक कुछ नही हो सकता है। आपका एक इन्कम टैक्स एक्ट है। मै हमेशा यह कहती रही हू कि जिन लोगो ने पैसा कमाया है, उन पर आप कोई मुकदमा न चलाए लेकिन जितना उन लोगो ने बेईमानी से पैसा कमाया है, वह सारा पैसा उनका आप ले लीजिये। जब तक इस चीज का इन्तजाब नही किया जायेगा, तब तक हम इस मे कामयाब नही हो सकते और हमारी एकोनामी ठीक नही हो सकती है।

ईमानदारी से सम्बन्धित एक चीज मै यह कहना चाहती हू कि अगर इस देश का पोलीटीशियन ईमानदार है, तो ब्योरोक्रेट गलत काम करने की हिम्मत नही करेगा और जो मोनोपोलिस्ट है, उस की भी हिम्मत गलत काम करने की नही होगी। इस में किसी के बुरा मानने की बात नही है और किसी को मैं डिसरेस्पेक्ट तो नहीं कर रही हूं, हमारे देश में जो पोलिटीशियन हैं, जिस के हाथ में पोलीटीकल पावर है, अगर वह टेम्पटेशन से दूर रहता है, तो कोई ताकत नहीं जो उस को लालच में डाल सके। हम को इस को देखना है कि हम लोगो को रोजगार दे रहे हैं या नही। आज क्यों लालमनेम दिखाई दे रही है। जो पढ़े-लिखे लड़के है, उन को भी रोजगार नहीं मिल रहा है। अब रोजगार न मिले तो क्या वे कलकत्ता के बाजारो में भीख मांगने जाएं। वे चोरी करेगें और डाके डाले जाएंगे और पकड कर उन को जेल में भेज दिया जाएगा लेकिन जो बड़े चोर हैं उन को कोई कुछ नही कहता है चाहे वह वे स्मगलिंग करें या कोई ऐसा-वैसा काम करें।

एक चीज मै और कहना चाहूंगी। उस का इस से सम्बन्ध नही है लेकिन फाइनेन्स बिल से सम्बन्ध होने के नाते मै उस को कहना चाहती हू। आज हम यह कहते है कि हमारे डाकखाने डाक बाटने के लिए है लेकिन मै आपको बताऊ कि उन्ही डाकखानो से बेनामी पारसलो द्वारा गाजा, अफीम और चरस स्मगिल की जाती है। सरकार की ज्वाइन्ट रेस्पोसीबिलिटी होते हुए मै इस के सम्बन्ध में बताना चाहती हू कि ऐसी बात होती है। मै आपको यह भी बताऊ कि हमारे यहां दादरी मे एक पोस्टमास्टर था। वह लोगो को ब्लैकमेल करता था। उस के खिलाफ कई बार शिकायत की गई। उस ने कहा कि मेरा चाहे ट्रिमोशन कर दे लेकिन मै दादरी में ही रहूगा और रिटायर होने पर भी वह वही बस गया। इस तरह से लोगो के एक जगह पर रहने से वेस्टेड इन्टेस्ट्स हो जाते है और मै तो यह भी कहूगी कि जो लोग दिल्ली मे कई सालो से है उन को भी बाहर भेजा जाय। एक अफसर पांच, छ साल से ज्यादा एक जगह पर नही रहना चाहिए और मै चाहती हू कि जो अफसर दिल्ली मे 5 साल से है, उन को दूसरी जगह भेजा जाये। इतना बडा देश है और यह बाकायदा कानून मे किया जा सकता है कि वे अलग अलग जगहो पर रहे लेकिन मै जानती हू कि यहा पर ऐसे अफसर है जो 10, 15 साल से यही पर हैं और कुछ लोग तो 20, 20 साल से यहा पर बैठे हुए है। इतने सालो तक यहा रहने पर उन के वेस्टेड इन्ट्रेस्ट्स हो जाते है, जान-पहचान हो जाती है और थोडा बहुत लिहाज हो जाता है। अगर आप चाहते है कि हमारा एडमिनिस्ट्रेशन ठीक से चले, तो एक जगह पर इन अफसरो को इतने सालो तक नही रहने देना चाहिए। मै तो यह देखती हू कि आज एडमिनिस्ट्रेशन ठीक नही है और कभी कभी तो ऐसा लगता है जैसे सरकारी मशीनरी मूव नही कर रही है। चाहे कोयला कम मिले और चाहे पावर हाउस बन्द हो जाए, कोई इलाज नही है। मै आपके द्वारा अपनी सरकार को समय रहते यह चेतावनी देना चाहती हू कि वह अपनी मशीनरी को थोडा गियर अप करे और करप्ट लोगो को सजा दे। जब तक ऐसा नही होगा, एफीशियेन्सी नही आ सकती है और करप्शन घट नही सकता है। इस लिए जरूरी है कि करप्ट लोगो को सजा मिले, तभी कोई बात हो सकती है, नही तो कुछ नहीं हो सकता।

दोबारा मे एक बात दोहराना चाहती हूं और वह यह है कि जिन लोगो ने विदेशो में पैसा जमा करवा रखा है, उनके खिलाफ एक बिल पास होना चाहिए और उनको गद्दार कहना चाहिए। इस मे बड़ा गद्दार मै किसी को नहीं मानती क्योंकि इस देश मे किसी दूसरे देश ने लडाई लड कर हुकूमत नही की बल्कि जब अंग्रेज यहां पर आए तो उन्होंने इस से पैसा लिया और बाद में हुकूमत भी की। इस देश में मल्टीनेशनल्स नही होने चाहिए, विदेशी

[श्रीमती चड्ढावती]

लोगो को देश के अन्दर बहाना बना कर देश के कोने कोने में नहीं बैठना चाहिए। कोई भी दूसरे मुल्क से यहा आकर इनवैस्ट करता है तो ज्यादा मुनाफे के लिए ही करता है। यहा रिस्क भी इनवाल्व्ड होता है। वह हमारी खातिर यहा पैसा इन्वैस्ट नही करता है। ब्याज दर ब्याज, चक्रवर्ती ब्याज मिलने की आशा से ही वह ऐसा करता है। बडा पौलिटिक्ल फायदा उसको दिखाई देता है तभी वह ऐसा करता है। मैं चाहती हू कि जितनी मल्टी नैशनल्ज यहा आने को आतुर है, जो यहां आना चाहते है, हमको उन को नही आने देना चाहिए। नौ हाऊ हम लें। टैक्नीलियज को हम ट्रेन्ड करे। लेकिन उन को यहा हमे नही आने देना चाहिए।

एक घटना मै बताना चाहती हू। मै गोहाटी जाने वाली थी पौने सात बजे हवाई जहाज जाना था। वह नही गया। बताया गया कि आठ बजे जाएगा। हम बैठ गए। फिर कहने लगे कि इस मे बहुत बडा डिफैक्ट है आप नीचे उतर आए यह दस साढे दस बजे जाएगा। फिर बताया गया बीस मिनट बाद बताएगे कि जाएगा या नही जाएगा या क्या होगा। नतीजा यह हुआ कि उस दिन वह नही गया। कारण यह था कि आपके पास उसका ठीक करने वाली स्किल्ड लेबर नही थी, इजीनियर नही थे। हवाई जहाज तो बाहर से आपने मगा लिया लेकिन ठीक करने वाले लोग नही है तो उसमे काम नही चल सकता। ऐसी चीजें हम क्या मगात है जिनको हम ठीक नही कर सकते है और हमको दूसरो का गुलाम होना पडता है। यह रोजाना की बात है आज की या एक दिन की बात नही है। अब आप देखें कि हवाई जहाज मे कौन लोग बैठते है। एम० पी० बैठते है जिनको साल मे चार फ्री पास मिल जाते है या जब उनको कमेटी के साथ जाना होता है तब वे बैठते है। मैंने गिना है उनमें वे लोग होते है जो या तो बिग बिजिनेसमैन होते है या वे होते है जो गवर्नमेंट के खर्चे पर जाते है। तीन चौथाई सरकारी खर्च पर जाने वाले होते है। जो करोडपति होते है उनको कोई फर्क नही पडता है। मुझे बताया गया है कि एयर इंडिया के एक बहुत बड मुलाजिम ने जिस के बच्चे देहरादून में पढते है वहा के मास्टर और हैड मास्टर की पत्नियो को तीस हजार के मुफ्त कम्प्लीमेंटरी पास दे दिए थे। कितनी ही तरह के पास हैं जो वे दे देते है। क्या इस तरह से हमारी इकोनोमी ठीक हो सकती है। मै यह नही कहती हू कि जितने हमारे पब्लिक अडरटेकिंग्ज है उनको प्राइवेट लोगो को दे दिया जाए। मै इसके हक में नही हू। मै चाहती हू कि उनको ठीक किया जाए।

इंडू फोटो फिल्म का कारखाना ऊटी मे लगाया गया है। उसके शेयर कैपिटल को ही वे लोग खा गये है, सत्रह करोड खा गए है। चौदह पन्द्रह परसेंट सिल्वर नाइट्रेट रह करके भेज दिया जाता है जिस को दुबारा चान्दी में कवर्ट किया जा सकता है। क्योंकि वहां अस्किल्ड लेबर नही है इस वास्ते यह सब किया जाता है। यह मजाक नही तो क्या है जनता के पैसे के साथ ऊटी मे यह कारखाना लगाया क्यो गया था? वहा आवागमन के साधन नही है। वह एक हिल स्टेशन है। वहां लोग सेहत बनाने जाते है। वहा अच्छा मौसम है और उसको एनजाय करने के लिए जाते है। वहा यह कारखाना क्यो लगाया गया है? ऐसी बात भी नही है कि कमरा को एयर कडिशड आपको वहा न करना पडा हो। वह भी करना पडा है। दूसरी जगह भी कर सकते थे। यह जो फिजूलखर्ची की जाती है यह समझ मे नही आती है। यह क्रिमिनल वैस्टेज है पब्लिक मनी का। जो अफसर इस तरह से वेस्ट करते है उनकी तरक्कियां कर दी जाती है।

कोचीन मे एक पब्लिक स्कूल चल रहा है फर्टिलाइजर के खर्च पर। वहा साढे तीन मजदूरो पर एक अफसर है। किसी का क्या जाता है। अगर फर्टिलाइजर महगा होगा तो किसान का जाएगा। उनके बच्चे वहा पर मुफ्त पढते है। क्लर्क के लडके का भी एडमिशन वहा नही दिया जाता है। इस तरह की चीजो की तरफ आपका ध्यान जाना चाहिये।

जिन मकानो पर हम लोग रहते है उनकी मरम्मत पर इतना खर्च हो जाता है जितना उनके बनाने पर नही होता है। यह आप साल की बात है। सब सायल पानी ऊचा हो गया है। वहा सीलन रहती है। सब सायल वाटर इसी तरह से अगर ऊपर आता चला जाएगा तो कुछ दिनो मे पार्लिमेंट हाउस मे भी वह पानी आ जाएगा। मैंने सुना है कि एन डी एम सी के चेयरमैन बहुत एफीशेंट आदमी है। मैंने उनका लिखा है। उन्होने बताया कि बहुत साल पहले रिपोर्ट आई थी और उसे में कहा गया था कि पानी निकलता नही है। पानी निकलता नही तो ट्यूब वैल लगा कर आप देखें कि छ महीने में दस फुट नीचे जाता है या नही। चला जाएगा। हमने हरियाणा में ओगमेन्टेशन कैनाल के जरिये 30 फीट पानी नीचे पहुचा दिया। तो आप नही यहा सब सौइल वाटर का लेविल गिरा सकते है? सारी इमारतो मे सीलन है, शहर में मडान होने लगती है। आप सब सौइल वाटर को बगीचो मे लगा सकते है। लेकिन वह नही करेंगे और करोड़ो रुपयो की प्रोपर्टी खराब हो रही है। हर स्फीयर मे आपको काम करना चाहिए। जो लोग करप्ट है उनसे आप काम नही ले सकते है। इसलिए आपको यह ढांचा बदलना पडेगा। आप आई० ए० एस०, आई० पी० एस० को ट्रेनिंग देते है लेकिन एक आदमी जो एम० एल० ए० या एम० पी० बन कर आ गया और मिनिस्टर हो गये तो उसकी भी ट्रेनिंग देनी चाहिए। अगर ट्रेनिंग नहीं देंगे तो वह ब्यूरोक्रैट्से के सामने इनफीरियरेटी कम्प्लैक्स

महसूस करता है और ब्यूरोक्रैट्स से कोई बात नहीं पूछ सकता और तब तक उसका टर्म खत्म हो जाता है। इसलिए अगर इस देश की इकोनामी ठीक करनी है तो ऐडमिनिस्ट्रेशन की जो पुरानी लाइन बिछी है, जिसमें घुन लगा हुआ है, उसको उसको ठीक करना पड़ेगा। नहीं तो आप जनता को गुड्स डिलीवर नहीं कर पायेंगे। दो साल हो गये, तीन साल और निकल जायेंगे और लोग हमको माफ़ नहीं करेंगे। हां, कुछ लोग सोच सकते हैं कि 5 साल में जिन्दगी भर का कमा सकते हैं। लेकिन ऐसा वक्त आ चुका है कि इस तरह की हुई कमाई सब निकाल ली जायेगी। अब लोग माफ़ करने वाले नहीं है।

SHRI SATISH AGARWAL: Mr. Chairman, Sir, I am very thankful to the hon. Members who have participated in the debate on the motion for consideration regarding the three Bills which are based on the recommendations of the 7th Finance Commission. Certain valid points have been made during the debate. But by and large, Mr. Chairman, you will agree that the Members covered a wide spectrum of subjects which are not at all relevant to the debate. We are considering the three Bills which incorporate a scheme for devalution of funds to the States as recommended by the 7th Finance Commission. Honourable lady Member, Shrimati Chandravati, was speaking and commenting upon the shortages of gunny bags, demotion of a postal employee, scarcity of railway wagons, training of Ministers and what not. Those points may be valid otherwise. But so far as the present debate is concerned, they are absolutely irrelevant. Here we are considering the question whether the recommendations made by the 7th Finance Commission are proper and whether there is some case for either giving additional assistance or we have got some other criteria in our minds to suggest which may be considered for future. That is why, I would not like to indulge or involve myself into replying to the points which have no relevance to the present Bills.

So far as the present Bills are concerned, I am very happy to say that, by and large, all the Members belonging to all sections of the House have welcomed the recommendations of the 7th Finance Commission. I am very grateful to them, but they have pleaded for more resources to be made available to the States so as to complete their developmental Plans. So far as that is concerned, there is no dispute about it. But what is the position here? Under our Constitution, the Finance Commission is constituted, it makes recommendations and it is not for the first time but since the very beginning, since the inception, the recommendations of the Finance Commission have been accepted by the Government and the Bills are brought before the House for implementation purposes. The 7th Finance Commission have made a record as I stated earlier, while moving the Bills for consideration, for example, as far as the allocation or sharing of the excise duty is concerned, they have doubled it from 20% to 40%. the States will be getting practically double than what they could get otherwise. Not only that, the Finance Commission had a different criterion than the previous Commissions in the matter of allocation of funds to various States.

One hon. Member was making a very strong point that Orissa was getting much less; some other hon. Members asked why only population should be the basis for allocation of funds or sharing of funds. That is not the case. As I stated in my introductory speech, population has been given only 25% weightage, There are other factors also, for example the number of poor people in the State, its per capita income and so on and so forth. All these four factors have been given equal weightage of 25%. The economic backwardness of the State, the per capita income, the population and other factors have been taken into consideration and given equal weightage. On that basis, the Finance Commission came to certain conclusions and has recommended accordingly.

A case has been made out that more and more should be given to the States. After all, the Finance Commission is a constitutional institution created by the Constitution and the Government has accepted its recommendations and they are being implemented now. I would request the hon. Members to appreciate that so far as the Centre is concerned, it has got its own limitations of mobilizing the additional resources through taxation effort. The House is well aware how much criticism we had to face while moving our taxation proposals: nobody pleaded this that these are required for the Centre and the States. But I am sorry that the State Governments instead of mobilising additional resources for the developmental plans, as the House must be aware that in 1977 before the Assembly elections in many of the States in this country, unfortunately there was a race for doing away with the existing tax laws which resulted in erosion of approximately 400 crores of revenues to those States. Why all that? Under the Constitution, there are various provisions under which a tax can be levied by the State Government by way of additional mobilization of resources, for example, the professional tax. There are some States which have

[Shri Satish Agarwal]

levied this tax; others have not. The other is tax on agricultural income; whether it is tax on agricultural income or land holding tax as recommended by the Raj Committee. Many of the States have not done that. I am very happy to say that some of the States are going ahead and some new taxes have been levied, for example by the West Bengal Government. Our Deputy Prime Minister has addressed letters to all the Chief Ministers that they need additional resource mobilization in order to meet the requirements of our Plan expenditure during the next five years. There is a need for it. So, additional resource mobilization by various State Governments is a must. It is inescapable, it is inevitable and that has to be resorted to.

So far as the Centre is concerned, whatever resources are available at our disposal, we are naturally giving them to the States. There was a particular demand voiced by Mr. Humkdeo Narain Yadav and others that there should be a 'Chaukhambha Raj', covering municipalities, zila parishads and panchayats also—and the Centre's allocations should be like that. But now, so far as the Centre is concerned, we have a Finance Commission and we have a definite scheme of allocation, or sharing of the duties that we collect under the Constitution to the various states, as prescribed under the Constitution. But what about the municipalities and the pancyats? Why should there not be an allocation there also on that basis? But there is no allocation. Under the Panchavat Act, I know certain powers have been given to panchayats, whereby they can levy certain taxes; but that system has to be strengthened at the States' level; and the local bodies are to be given certain powers to levy certain more taxes. And there is a system of some rational distribution among the local bodies by the State Governments also. I accept that particular need.

But so far as we are concerned, a point was made that we give only a limited amount. Mr Chatterjee and many other Members including Mr. Kosalram, Dr Ranji Singh, Shri Hukmdeo Narain Yadav and Mr. Viswanathan—also made very strong pleas with regard to the inclusion of the corporation tax and the surcharge on income-tax in the divisible pool. So far as this is concerned, it is not the position to-day. But the House will be happy to know that the Prime Minister has called a meeting of all the Chief Ministers on the 19th and 20th of this month; and the subjects to be discussed in that particular conference, I am told, include the sharing of corporation tax as well as the surcharge on income-tax. When this is there, where is the need for separate dialogues with the State Governments?

Our relations with the State Governments are very cordial. We are working in a cordial atmosphere. Whatever requirements they have, we view them sympathetically; and I am sure that when we discuss these two subjects which have been included for discussion in the ensuing meeting of the Chief Ministers on 19th and 20th May 1979 here in Delhi the issue will be sorted out.

A case was made that the amount provided was not sufficient. It is made on the basis of the recommendations of the Finance Commission; but it is not all. Whenever the State plans come before the Planning Commission, in addition to the transfer under the Finance Commission's report, the Central Government provides assistance for the State plans and Centrally-Sponsored Plan Schemes—assistance in the form of loans and grants in-aid. And for this year, i.e. 1979-80, the Budget prsovides for Plan assistance to the state plans to the tune of Rs. 2073 crores. This is in addition, and not only this assistance for Central and Centrally-sponsored schemes is Rs. 1,000 crore approximately. This is the position.

It is said that the States are starved and there are regional imbalances within the district, and between district and district. That position is very much there. A complaint was made that institutional finance was not available. Certain figures were quoted, saying that for Maharashtra it was so much amount, which was very high, for Punjab it was so much and it was very high, for Orissa it was so much and it was very much less. Even with regard to West Bengal, it was said that it was much less. I agree; and that is why Government of India has now directed the Reserved bank to see that during the next years, nearabout 5,000 bank-branches are opened through out the country. And that is why we have laid emphasis and said that in this country there shoud be no unbanked block. Every block should be covered. The national average, if I am correct, in one bank-branch for every 20,000 of population. But there are districts where there is one bank-branch for every 60,000 or 70,000 of population. And our effort is going to be to see that in all these unbanked districts or unbanked blocks, or where the average is different from the national average, all of them are brought at par with the national average; and we wish to see that during the next three years, so far as these shortages or the scarcity or this defect that is

existing there is concerned with regard to the availability of the institutional finances, that is very much remedied. So, with regard to the rural credit also, we have given more directions. That bank policy is being reviewed. Previously, under the 'DIR scheme, it was only 1/2 per cent and we have raised it to 1 per cent on their deposits that should be allocated for disbursement under the DIR scheme so as to make credit availalable to marginal farmers, rural artisans, economically backward classes, SC & ST and so on and so forth. This is the position. So far as that position is concerned, we are taking all steps in that particuar direction. So, I agree that the regional imbalances would be there; and the regions for that matter are so many that it is not possible for me to do it. But there is now an urgent need to remove the regional imbalances in between the states as well as within the states, in between the districts also so that the country, as a whole, prospers; and we are able to build up a prosperous rural India that way also.

Here, Mr. Somnath Chatterjee was making a point that only 25.4 per cent of central revenue was transferred to the State Governments on the basis of the 6th Finance Commission's Report. There is only a marginal increase and that is nearly 26 per cent as a result of the Finance Commission's recommendations. So far as transfer to the states out of the central tax revenue is concerned it was, no doubt, about 26 per cent, according to the 6th Finance Commission' Report but, as a result of the 7th Finance Commission's recommendations, it would be higher. For instance, in 1979-80, the share would be 32 per cent and not 26 per cent, as was pleaded by Mr. Somnath Chatterjee. Now the total tax revenue of the Centre is estimated at about Rs. 11,487 crores approximately and the share of the states would be about Rs. 3688 crores, that is, 32 per cent. In the coming years also, the share of the States is expected to be appreciably higher than the previous figure. So, that is not the correct figure that had been given by Mr. Somnath Chatterjee. He had also made a point with regard to the additional excise duty in lieu of the sales tax which was to have been 10.8 per cent of the value of clearance, but so far it is only of the order of 6.8 per cent. He had referred to the NDC's decision of December 1970. There was a decision of the National Development Council in December 1970, and what was their decision, he had referred to this particular figure in the background of that decision. The decision was that the ratio of basic duty and the additional duty should be 2:1 —(the basic excise duty and the additional excise duty which is in lieu of the sales tax on those three commodities;) and the additional duty should be 10.8 per cent of the value of clearance. Previously, the ratio was 3.74:1. He was pleading for 2:1. The NDC in December 1970 decided that if the excise duty is 2, the additional excise duty should be 1. The ratio should be maintained, because the complaint of the States is that you increase the rate of the basic excise duty and never increase the rate of the additional excise duty which goes to the states exclusively 100 per cent. So, they suffer. So, the NDC in December 1970 suggested that the ratio should be maintained 2:1. Previously, the ratio was 3.74:1 in 1971-72. And then in 1979-80, now this ratio has come down to 2.28:1. So, we are very much near 2. But we shall be able to achieve it in due course of time this target: and we shall be able to maintain this level. So, this complaint of the hon. Member is not correct that way. So far as cincrease or attainment of the level of 10.8 per cent is concerned, that is not possible. A point was raised by Mr. Viswanathan I think, that the duty on electricity should be distributed among the states. As I stated in my introductory remarks, we are anxious to bring a Bill in this behalf. So far as I understand, it will be introduced in this session, if not in the next session definitely. That will meet his point. He also referred to the prohibition loss suffered by Tamilnadu and Gujarat and it is a fact that they pleaded their case before the Finance Commission and the Finance Commission have said this. In the case of Gujarat and Tamil Nadu which introduced prohibition several years ago, the Commission have recommended no compensation to be paid to them; they have stated that the losses in these cases have been calculated notionally and they cannot accede to the requests to compensate the notional loss in revenue.

The rationale of this recommendation of the Commission is that for the purposes of determining the needs of the states for grant-in-aid under article 275, the commission assesses the forecasts of revenue receipts and expenditures of the states furnished by the state governments themselves. On the receipt and expenditure of the base year, the Commission applies certain growth rates based on the past trend and other available details. To the extent the receipts are less in the base year, the gap between the receipts and expenditure would be wider requiring to be filled up by assistance from the Centre. Since both Gujarat and Tamilnadu governments have introduced prohibition several years ago, their base year receipts from excise duties would have been far less compared to other states which have not introduced prohibition fully. The effect of introduction of prohibition is thus

[Shri Satish Agarwal]

already reflected in the Commission's assessment of the needs and the resources available with the states in regard to the period covered by their award. Therefore, the question of making any special compensation for the loss suffered does not arise. Further, since these two states have introduced prohibition several years ago, this consequent loss would have been taken into account by the earlier Finance Commissions. The fact that these states did not get any grant-in-aid under the earlier commission's award (in the case of Tamilnadu it was getting grant-in-aid under the award of the third, fourth and fifth commission's would not change the position as this would only mean that the state despite the loss in revenue on account of prohibition had resources enough to meet their non-plan requirement.

SHRI K. T. KOSALRAM: Punjab is the most industrialised state; Tamilnadu is not; yet Punjab gets 300 and odd crores and Tamilnadu gets 280 crores.

SHRI SATISH AGARWAL: The total transfer is 419.54 crores to Punjab and to Tamilnadu it is 1503.59 crores. Is it less or more? Similarly, with regard to Orissa, they are getting 984.45 crores.

I may be permitted to read out the statement of transfers and debt relief to the states as estimated by the 7th Finance Commission 1979-84; that gives the total figure with regard to income tax, basic excise duty other than power, excise duty (power), additional duties of excise —statewise distribution of estate duty is not indicated—grant in lieu of railway passenger fares tax, grant in aid under article 275, revenue gap grant, upgradation grant, total transf·

The total transfer, so far as Andhra Pradesh is concerned is Rs. 1522.38 crores; Assam—Rs. 518.65 crores, Bihar —2212.76 crores, Gujarat 963.88 crores, Haryana—308.67 crores: Himachal Pradesh—325.07 crores.

	Crores
Jammu & Kashmir	377·00
Karnataka	1005·01
Kerala	770·38
Madhya Pradesh	1597·44
Maharashtra	1714·06
Manipur	194·03
Meghalaya	134·16
Nagaland	240·58
Orissa	984·45
Panjab	419·54
Rajasthan	902·81
Sikkim	36·85
Tamilnadu	1503·59
Tripura	199 96
Uttar Pradesh	3314 62
West Bengal	1597 12
Total Transfers	20842·96

Apart from this there is a scheme for debt relief also which is given to the States by way of relief in repayment of Central loan· The figure is Rs. 2155.80 crores

Total is Rs. 22989 76 crores. You add Rs. 64 crores by way of estate duty which is given exclusively to them. Statewise distribution has not been given. Then the grand total comes to Rs. 23062 76 crores.

So, the complaint is not valid, I respectfully submit.

Shri Gotkhinde raised an issue—why there is no share of Sikkim in the case of fabrics? Under the agreement it has been decided that on these commodities—sugar, tobacco, and textiles i.e fabrics, sales tax will not be levied and the particular criteria is whatever is collected that will be distributed among the States. But in Sikkim there is a Sales Tax on fabrics. Sikkim is not getting any share so far as duty on fabrics is concerned.

PROF SHIBBAN LAL SAKSENA (Maharajganj): What is the total loss on account of prohibition in all the States?

SHRI SATISH AGARWAL: If my memory does not fail me, it is approximately Rs. 500 crores—the revenue from the excise that way.

About Orissa share of devolution less than even that of Panjab although population of Orissa is 5% of the total, I have already replied this point.

Shri Kosalram made a point with regard to the abolition of excise duty on unmanufactured tobacco and, therefore, Andhra Pradesh is suffering a loss. It is not that. Whatever excise duty is collected in a State, it goes to the State. It

comes to the divisible pool and because the excise duty on the unmanufactured tobacco has been abolished, but more or less it has been rather transferred on the manufactured tobacco, a little more also there is no revenue loss. If I correctly remember it is Rs. 121 crores approximately. It has has been transferred at the manufacturing stage. So, there is no question of any loss so far as Excise Duty is concerned. Even if it is done, so far as particular State is concerned, that is not going to suffer loss, because the whole duty collected comes to the divisible pool and the Finance Commission then allocates out of this. There is no question why this has been done in Andhra Pradesh. So, Andhra Pradesh is going to be a sufferer that way. The Finance Commission recommended that there should be some separate cell to deal with the points that may arise and to make available the data. Some people represented that there should be a permanent Finance Commission. The Finance Commission did not make any recommendation on that score, but it recommended that there should be some well-organised cell in the Finance Ministry or Planning Commission so as to collect data, information and carry on the secretarial work all throughout the years, so that whenever a Finance Commission is set up, the whole data is readily made available to the Finance Commission. The Government has taken the decision that such a cell will be set up in the Finance Ministry, which may collect all the relevant data from various State Governments and keep themselves uptodate so far as that aspect is concerned, so as to make it readily available whenever a Finance Commission is set up.

I think I have by and large covered all the points and I hope that when hon. members go to their respective States, they will try to impress upon the State Governments to mobilise more additional resources regarding which the hon. Deputy Prime Minister has addressed letters to various State Governments stating that there is need for additional mobilisation of resources to the tune of Rs 4000 crores. We have to go a long way in the development of this country and the additional resources are very much needed. Otherwise, no plan can be successful and no development project can be taken up. We are always very helpful that way. Whatever problems they have got in the States, they have to be sorted out at the State levels, but we have got a definite pattern. For example, regarding the problem of drinking water, for the first time probably in 1977 we earmarked a sum of Rs 40 crores in our budget for solving the problem of supplying drinking water in rural areas. In 1978 we increaseed this amount to Rs 60 crores and in 1979 we have increased it to Rs. 80 crores. On this score, which is the basic requirement of every human being, the Central Government would not hesitate to give any sum whatsoever required for solving this problem. Unfortunately today after 30 years of expenditure on development in this country, 1,16,000 villages are short of drinking water supply. On this particular question, we have assured the State Governments. There are various other measures also. We always come to the rescue of the State Governments when there is a natural calamity even without waiting for certain bureaucratic processes. Otherwise, the Brahmanand Reddy Commission had recommended that without the report of the high level committee on how much assistance is needed, you should not give it. But the House is aware of the fact that even without waiting for that, the Central Government has always generously extended financial assistance to Andhra Pradesh, Tamilnadu, Haryana, West Bengal, etc. for cyclone relief and meeting other natural calamities. So we do not wait for technicalities. Our relations with the States are very cordial. There is no question of any confrontation and I beg of hon. members not to create a psychology that there is some sort of confrontation between the Centre and the States.

PROF. P. G. MAVALANKAR : When you give assistance to States for meeting natural calamities, it is out of the respective State plan allocations. Therefore, although that amount is welcome at that time, the respective state plans may get distortted.

SHRI SATISH AGARWAL : It is true that this is by way of advance plan assistance. But an assurance was given by the previous Finance Minister that on this score, the States' developmental plans will not suffer. It is for the State Governments to see that they faithfully, sincerely and is a time-bound manner implement all the development projects. Otherwise, there is cost escalation. There is the responsibility of the State Governments. I am sure if the projects are completed within the specified time and stipulated period, the costs will not escalate.
We shall be able to complete much more projects within that amount.

17 hrs.

PROF. P. G. MAVALANKAR : When the central assistance is given at the time of certain calamity, that assistance is given against plan allocation and to that extent, the plan allocation of the State gets disturbed. If you give an assurance now that the disbursements under the plan allocations will be made by subsequent further additional moneys, that will solve the problem.

SHRI SATISH AGARWAL : In this particular connection, an assurance was given by the former Finance Minister, Mr. H. M. Patel, that this will be an advance plan assistance. But on that account, the States developmental plans will not be made to suffer. I cannot improve, neither I am competent to improve on the already given assurance by the former Finance Minister. You will kindly appreciate that.

PROF. P. G. MAVALANKAR : What about the present Finance Minister?

SHRI SATISH AGARWAL : The question has not come up before the present Finance Minister. But if it comes, we will look into it. After all, it is a national calamity and not confining to a particular State or a particular district. But the Central Government bhandar is not annapurna. There are limitations to that. You know very well how much criticism we have to face when we put up the budget proposals or financial proposals or tax proposals and with great difficulty, with your cooperation, we are able to get through.

With all these words, I am very thankful to the hon. Members once again for whatever constructive suggestions they have made with regard to the Finance Commission, allocation, sharing, State problems and all that. We shall consider them wherever relevancy or validity is there in those suggestions.

I think the hon. Members once again and expect and request the House to unanimously adopt these three Bills and pass them today.

SHRI B. RACHAIAH : The Central Government charges 3 to 4 per cent interest on the loan which is given by the World Bank without interest. And they are retaining 25 per cent of the assistance that is sanctioned to the State Governments. I want an answer for that.

SHRI SATISH AGARWAL : So far as I remember if my memory does not fail under the World Bank Projects it is not that every State gets it directly. All projects to be assisted by the World Bank group, have to go through the Central Government and they have to be a part of the Plan. Out of the assistance that the Centre use to give for these projects, the whole money that we receive comes to the Central Pool and then it is given to the States. But you will appreciate that there are many areas in this country where there are no World Bank assisted projects. So, those States will suffer. So, the total money comes to the Central Pool and out of that, assistance is given to those States under the Plan. Previously, the percentage was 25 per cent only. During 1978-79, we have increased it to 75 per cent. They will get it out of the Central Pool by way of additional central assistance.

SHRI B. RACHAIAH : What about interest ?

SHRI SATISH AGARWAL : That is all pooled. We are not making any profit out of it; you please be rest assured on that.

SHRI ANNASAHEB GOTKHINDE : I am thankful to the Minister that he has replied to my one point. But he has not replied my other two points—the excise rebate can be passed on to the cane-growers and when the divisible share has been raised from 20 per cent to 40 per cent, how the share of Maharashtra has come down?

SHRI SATISH AGARWAL : That way, the total tax revenue comes to the divisible pool. Instead of 20 per cent being allotted to the States, now it will be 40 per cent. But how much will be allotted to each State, there is a different criteria for that. Firstly, you kindly understand that from 20 to 40 per cent means the total tax revenue that will come to the divisible pool and from the divisible pool, how much will go to each State, there is a criteria laid down for that by the Finance Commission. For example, population, economic backwardness, per capita, etc. on that 25 per cent weightage is given. On this basis, sums are allotted to each State. It is not that you are giving an excise revenue of Rs. 200 crores, you will get Rs. 80 crores. That is actually a misnomer.

SHRI ANNASAHEB GOTKHINDE : Will the rebate on excise duty be passed on to the cane growers.

SHRI SATISH AGARWAL : The question does not arise. The excise duty is in lieu of sales tax. How can we pass it on to the cane grower?

SHRI ANNASAHEB GOTKHINDE : I am referring to the additional excise duty. Is the Government prepared to accept the suggestion, because the sugar industry is passing through a difficult time ?

SHRI SATISH AGARWAL : I am prepared to accept every suggestion of this House provided you agree to make up the deficit of Rs. 2,000 crores.

MR CHAIRMAN : We will now take up item Nos. 13, 14 and 15. Though they were considered together, for voting purposes I will take them separately. First we will take up Union Duties of Excise (Distribution) Bill

The question is :

"That the Bill to provide for the payment out of the Consolidated Fund of India of sums equivalent to a part of the net proceeds of certain Union duties of excise to the States to which the law imposing the duty extends and for the distribution of those sums among those States in accordance with the principles recommended by the Finance Commission in its report dated the 28th day of October, 1978, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : We will now take up clause-by-clause consideration. The question is :

"That clauses 2 to 6 stand part of the Bill"

The motion was adopted.

Clause 2 to 6 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SATISH AGARWAL : I beg to move :

"That the Bill be passed"

MR CHAIRMAN : The question is :

"That the Bill be passed"

The motion was adopted.

MR. CHAIRMAN : We will now take up Item No. 14 Estate Duty (Distribution) Amendment Bill. The question is :

"That the Bill further to amend the Estate Duty (Distribution) Act 1962, be taken into consideration."

The motion was adopted.

MR CHAIRMAN : We will now take up clause by clause consideration.

The question is :

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and Title were added to the Bill

SHRI SATISH AGARWAL : I beg to move :

"That the Bill be passed."

MR CHAIRMAN : The question is

"That the Bill be passed."

The motion was adopted.

MR CHAIRMAN : We will now take up item No. 15, Additional Duties of Excise (Goods of Special Importance) Amendment Bill.

The question is :

"The Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957, be taken into consideration."

The motion was adopted.

MR CHAIRMAN : We will now take up clause-by-clause consideration.

The question is :

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clause 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SATISH AGARWAL : Before I move the final motion for passing of the Bill, I want to put on record my deep appreciation of the excellent co-operation that I have received from all the members in this House. I beg to move :

"That the Bill be passed."

MR CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.